

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****UNIBERA DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT
GREATER NOIDA, UTTAR PRADESH**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70102DL2012PTC229805 PAN: AABCU3968P
2.	Address of the registered office	2, Jay House, Bihari Park, Devli Road, Khanpur, New Delhi, Delhi-110062, India
3.	URL of website	https://www.uniberatowerscirp.in/
4.	Details of place where majority of fixed assets are located	Plot No. GH-16F, Sector-01, Greater Noida West, Uttar Pradesh-201306
5.	Installed capacity of main products/ services	Rights for construction and development of residential housing project named "Unibera Towers" comprising of 5 towers.
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://www.uniberatowerscirp.in/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.uniberatowerscirp.in/
10.	Last date for receipt of expression of interest	09 December 2023*
11.	Date of issue of provisional list of prospective resolution applicants	14 December 2023
12.	Last date for submission of objections to provisional list	19 December 2023
13.	Date of issue of final list of prospective resolution applicants	29 December 2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15.	Last date for submission of resolution plans	02 February 2024
16.	Process email id to submit Expression of Interest	cirp.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench-II under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

**AYYAGARI VISWANADHA SARMA****IBBI/IPA-001/IP-P-01524/2018-2019/12396****AFA: AA1/12396/02/171024/106113 (Valid till 17 October 2024)****RESOLUTION PROFESSIONAL FOR****UNIBERA DEVELOPERS PRIVATE LIMITED**

Registered Address: Building 03, Flat 301,

My Home Vihanga, Gopanpally Village,

Serlingampally Mandal,

Hyderabad, Telangana- 500046

Date: 24 November 2023

Place: Greater Noida, Uttar Pradesh

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED. Operating in Real Estate Activities at Greater Noida, Uttar Pradesh.

SKYLEAD CHEMICALS LIMITED. Registered Office: Survey No.315, Bhavnagar-Sitor Road, Navagam (Kardej), Post. Vartej, Bhavnagar Gujarat 364060.

Form No. INC-26 [Pursuant to rule 30 the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

Form No. INC-26 [Pursuant to rule 30 the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

Form No. URC-2 Advertisement inviting notice about registration under Part I of Chapter XXI of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised Register) Rules, 2014.

Form No. INC-26 [Pursuant to rule 30 the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

Indiabulls HOUSING FINANCE. INDIABULLS HOUSING FINANCE LIMITED. Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED. Engaged in Trading of Iron and Steel Products at Mumbai (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India).

कार्यालय सचिव प्रबन्धक (निविदा) उप्रराज्य औद्योगिक विकास प्राधिकरण. निम्न कार्य-निविदा सूचना.

WPIL LIMITED. Regd. Office: "Trinity Plaza", 3rd Floor, 84/1A, Topsis Road (South) Kolkata - 700046, India.

KANARA CONSUMER PRODUCTS LIMITED (Formerly Known as KURLON LIMITED). NOTICE OF POSTAL BALLOT & REMOTE E-VOTING.

Motilal Oswal HOME LOANS. Motilal Oswal Home Finance Limited. Regd. Office: Motilal Oswal Tower, Rahimulhuda Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025.

RAINBOW CHILDREN'S MEDICARE LIMITED. Corporate Identity Number: L85110TG1998PLC029914. Regd. Office: 8-2-120/1031, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED

SKYLEAD CHEMICALS LIMITED Notice of Annual General Meeting

Form No. INC-26 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Form No. INC-26 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Form No. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

Form No. INC-26 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Indiabulls HOUSING FINANCE

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED

कार्यालय बहिष्कृत प्रत्यक्ष (विहित) UPSIDA

WPIL LIMITED Regd. Office: "Trinity Plaza", 3rd Floor, 84/1A, Topsia Road (South) Kolkata - 700046, India

KANARA CONSUMER PRODUCTS LIMITED (Formerly Known as KURLON LIMITED)

Motilal Oswal HOME LOANS Motilal Oswal Home Finance Limited

RAINBOW CHILDREN'S MEDICARE LIMITED Corporate Identity Number: L85110TG1998PLC029914

Indiabulls
HOUSING FINANCE

INDIABULLS HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: homeloans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: http://www.indiabullshomeloans.com

NOTICE

For attention of the Equity shareholders of the Company
Sub: **TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 (the "Rules") as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Gov. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 (the "Act"), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com.

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.ris@kfinetech.com.

For **INDIABULLS HOUSING FINANCE LIMITED**
Place : New Delhi Sd/-
Date : 23.11.2023 Amit Jain
Company Secretary & Compliance Officer

EAST COAST RAILWAY

File No. DRM/Engg/KUR/23-24/E-Tender/105
Dated: 16.11.2023
(1) Tender No: e-tender-bq-kur-344-2023
Dtd. 13.11.2023

DESCRIPTION: RAISING OF PFs FROM LOW LEVEL TO HIGH LEVEL IN 3 STATIONS IN HQ SECTION OF KHURDA ROAD DIVISION.

Approx Cost of the work (₹): 602.17 Lakh, EMD (₹): 4,51,100/-, Completion Period: 10 (Ten) Months.

(2) Tender No: etendernthkur-345-2023
Dtd. 13.11.2023

DESCRIPTION: EXTENSION OF PF'S IN 7 VARIOUS STATIONS & ALSO PROVISION OF WATER BOOTHS AND PRECAST RCC BENCHES AT DIFFERENT STATIONS UNDER NORTH SECTION OVER KHURDA ROAD DIVISION.

Approx Cost of the work (₹): 1592.33 Lakh, EMD (₹): 9,46,200/-, Completion Period: 12 (Twelve) Months.

Tender Closing Date and Time: At 1500 Hrs. of 04.12.2023 (for both tenders).

No manual offers sent by Post/ Courier/ Fax or in person shall be accepted against such tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website: <http://www.ireps.gov.in>.

Note: The prospective tenderers are advised to visit the website 10 (Ten) days before the date of closing of tender to note any changes/ corrigenda issued for this tender.

Divisional Railway Manager (Engg), PR-800/O/23-24, Khurda Road

PUBLIC NOTICE
TRIPURATI COAL INDUSTRIES PRIVATE LIMITED
CIN: U51909WB1998PTC041105

REGISTERED OFFICE: 9, PARSEE CHURCH STREET, KOLKATA -700001, TEL: 033-40115100, EMAIL: sec.aksgru@gmail.com

This is to inform the general public that the original Certificate of Registration issued by the Reserve Bank of India to M/s Tripurati Coal Industries Private Limited (CIN No. U51909WB1998PTC041105) bearing Registration No. B.05.02713 has been lost by our office staff while travelling from 9, Parsee Church Street, Kolkata -700001 to the Company's Corporate Office at 16, Mayfair Road, Kolkata -700019 and despite our best efforts, we have been unable to locate it.

We hereby request anyone who finds the Certificate of Registration to kindly return it to M/s Tripurati Coal Industries Private Limited at its Registered Office at 9, Parsee Church Street, Kolkata -700001. Contact No.-033 40115100. We would like to assure the finder that any information regarding the whereabouts of the certificate will be kept confidential.

In the event that the certificate is not found, we are taking all necessary steps to obtain a duplicate certificate of registration from the Reserve Bank of India.

We apologize for any inconvenience caused and assure our clients and stakeholders that this will not affect our ability to continue providing quality services.

Sd/- Saroj Saraf Director DIN: 00418718

PUBLIC NOTICE
ROSY TOWERS PRIVATE LIMITED
CIN: U45203WB1992PTC055745

REGISTERED OFFICE: 9, PARSEE CHURCH STREET, KOLKATA -700001, TEL: 033-40115100, EMAIL: sec.aksgru@gmail.com

This is to inform the general public that the original Certificate of Registration issued by the Reserve Bank of India to M/s Rosy Towers Private Limited (CIN No. U45203WB1992PTC055745) bearing Registration No. B.05.01202 has been lost by our office staff while travelling from 9, Parsee Church Street, Kolkata -700001 to the Company's Corporate Office at 16, Mayfair Road, Kolkata -700019 and despite our best efforts, we have been unable to locate it.

We hereby request anyone who finds the Certificate of Registration to kindly return it to M/s Rosy Towers Private Limited at its Registered Office at 9, Parsee Church Street, Kolkata -700001. Contact No.-03340115100. We would like to assure the finder that any information regarding the whereabouts of the certificate will be kept confidential.

In the event that the certificate is not found, we are taking all necessary steps to obtain a duplicate certificate of registration from the Reserve Bank of India.

We apologize for any inconvenience caused and assure our clients and stakeholders that this will not affect our ability to continue providing quality services.

Sd/- Saroj Saraf Director DIN: 00418718

PUBLIC NOTICE
HEMA EXPORTS PRIVATE LIMITED
CIN: U27109WB1990PTC049278

REGISTERED OFFICE: 9, PARSEE CHURCH STREET, KOLKATA-700001, TEL: 033-40115100, EMAIL: sec.aksgru@gmail.com

This is to inform the general public that the original Certificate of Registration issued by the Reserve Bank of India to M/s Hema Exports Private Limited (CIN No. U27109WB1990PTC049278) bearing Registration No. B.05.0154 has been lost by our office staff while travelling from 9, Parsee Church Street, Kolkata -700001 to the Company's Corporate Office at 16, Mayfair Road, Kolkata -700019 and despite our best efforts, we have been unable to locate it.

We hereby request anyone who finds the Certificate of Registration to kindly return it to M/s Hema Exports Private Limited at its Registered Office at 9, Parsee Church Street, Kolkata -700001. Contact No.-033 40115100. We would like to assure the finder that any information regarding the whereabouts of the certificate will be kept confidential.

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Sd/- Rahul Jain Director DIN: 08883323

PUBLIC NOTICE
HEMA EXPORTS PRIVATE LIMITED
CIN: U27109WB1990PTC049278

REGISTERED OFFICE: 9, PARSEE CHURCH STREET, KOLKATA-700001, TEL: 033-40115100, EMAIL: sec.aksgru@gmail.com

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Sd/- Noel Podder Director DIN: 02075446

PUBLIC NOTICE
HEMA EXPORTS PRIVATE LIMITED
CIN: U27109WB1990PTC049278

REGISTERED OFFICE: 9, PARSEE CHURCH STREET, KOLKATA-700001, TEL: 033-40115100, EMAIL: sec.aksgru@gmail.com

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Sd/- Noel Podder Director DIN: 02075446

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Sd/- Noel Podder Director DIN: 02075446

MOTILAL OSWAL
HOME LOANS

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025.
CIN: U65923MH2013PLC248741
E-mail: hfquery@motilalosal.com, Website: www.motilalosal.com
Tel: +91 8291889898; Fax: +91 22 5036 2365;

NOTICE

(A) POSTAL BALLOT:

Notice is hereby given that pursuant to and in compliance with Section 110 read with Section 108 of the Companies Act, 2013 (the "Act"), Companies (Management and Administration) Rules, 2014, and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India (as amended from time to time) and in accordance with the various related guidelines and circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company is seeking approval of Members of the Company for the Resolutions set out in the Postal Ballot Notice dated November 23, 2023 ("Notice") by means of Postal Ballot, by way of voting through electronic means only ("Remote e-voting").

In compliance with MCA Circulars, the Notice of Postal Ballot has been sent through electronic mode (via e-mail) on November 23, 2023 only to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Company / Depositories as on Cut-off date i.e. Friday, November 17, 2023 and whose e-mail IDs were registered with the Company / Depositories. In accordance with the MCA Circulars, hard copy of Postal Ballot Notice along with Postal Ballot Form and pre-paid business envelope are not being sent to the Members for this Postal Ballot and Members are required to communicate their assent or dissent through the Remote e-voting only. The Members holding shares in demat / physical mode and who have not updated their e-mail IDs with the Company are requested to update their e-mail IDs as per the instructions given in the Notice.

The Notice is also available on the website of the Company at www.motilalosal.com and on the website of the Link Intime India Private Limited ("LIPL") at <https://instavote.linkintime.co.in>

(B) REMOTE E-VOTING:

Pursuant to the provisions of Section 108 of the Companies Act, 2013 (the "Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time), the Company is pleased to provide to its Members, the facility to cast their vote by e-voting on the resolutions set forth in the Notice. The Company has engaged the services of LIPL to provide Remote e-voting facility.

The voting rights of the Members shall be reckoned on the shares registered in the names of the Members / Beneficial Owners as on Cut-off date i.e. Friday, November 17, 2023 and a person who is not a Member as on the Cut-off date should treat this Notice for information purposes only.

The Remote e-voting period commences from 9.00 a.m. (IST) on Monday, November 27, 2023 and ends at 5.00 p.m. (IST) on Tuesday, December 26, 2023. The e-voting shall not be allowed beyond the said time and date and once the vote(s) on the resolutions are cast by a Member, the Member will not be allowed to change it subsequently.

The Board of the Company has appointed Mr. Umashankar K. Hegde, Practicing Company Secretary, as the Scrutinizer for conducting the Postal Ballot process through Remote e-voting in a fair and transparent manner.

The result of the voting will be announced by Thursday, December 28, 2023 at the Registered Office of the Company and the resolutions, if approved with requisite majority, shall be deemed to have been passed on the last date specified for the Remote e-voting i.e. Tuesday, December 26, 2023.

The voting result along with Scrutinizer's Report shall be placed on the website of the Company i.e. www.motilalosal.com and on the website of the LIPL at <https://instavote.linkintime.co.in> and shall also be displayed on the Notice Board of the Company.

In the event of any grievance relating to Remote e-voting, the Members/Beneficial Owners may contact the following:

Mr. Rajiv Ranjan, AVP, LIPL, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083; Helpdesk: 022 49186000 / 49186175; E-mail to enotices@linkintime.co.in

For Motilal Oswal Home Finance Limited

Sd/- Ritin Mawani
Company Secretary & Compliance Officer
(ACS: 50900)
Place: Mumbai
Date: November 23, 2023

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED

ENAGRE IN DEBT AND STEEL PRODUCTS AT MUMBAI (Under Regulation 38(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited PAN: U51909MH1989PTC050675 CIN: AA053418M	
2. Address of the registered office	1, 3rd Floor, 14A, Sukhla Building, Cawasji Parel Road, Hormiran Circle, Fort, Mumbai - 400003	
3. URL of website	Not available	
4. Details of place where majority of fixed assets are located	1, 3rd Floor, 14A, Sukhla Building, Cawasji Parel Road, Hormiran Circle, Fort, Mumbai - 400003.	
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.	
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two Financial Years. There are Income Tax carry forward assessed losses and receivables from the debtors. Currently there are no employees/workmen.	
7. Number of employees/ workmen	Currently there are no employees/workmen.	
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to circsuperways@gmail.com	
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php	
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COC Approval)	
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023	
12. Last date for submission of objections to provisional list	24/12/2023	
13. Date of issue of final list of prospective resolution applicants	03/01/2024	
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023	
15. Last date for submission of resolution plans	23/01/2024	
16. Process email id to submit EOI	Mail to circsuperways@gmail.com	

Note: The information mentioned herein is based on the current information available with the resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Mr. Prashant Jain
Resolution Professional of Superways Enterprises Private Limited
Date: 24/11/2023
Place: Navi Mumbai
Regd. No. IBB/PA-001/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9, B/10, Sector 11, Koperkarine, Thane, Navi Mumbai, Maharashtra- 400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

Rainbow Children's Hospital
RAINBOW CHILDREN'S MEDICARE LIMITED
Corporate Identity Number: L85110TG1998PLC029914
Regd. Office: 8-2-120/103/1, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana.

Corporate Office: 8-2-619/1A, Daultel Arcade, Karvy Lane, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana | Telephone No.: +91 40 49692244
Website: www.rainbowhospitals.in, E-Mail: companysecretary@rainbowhospitals.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013 (the "Act") read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial

SKYLEAD CHEMICALS LIMITED
CIN: L24110GJ1985PLC008225
Registered Office: Survey No. 315, Bhavnagar-Sihor Road, Navagam (Kardje), Post. Vartej, Bhavnagar Gujarat 364060 Email Id: skylead@rediffmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the Annual General Meeting of the company will be held at 04:00 P.M. on **Friday, 15th December, 2023** through Video Conferencing (VC) Other Audio Visual Means (OAVM). The Notice setting out the business to be transacted in AGM together with the Annual Report of the Company for the Financial Year 2022-23 has been sent to the members at their registered email id, those members whose email id is not registered with the company are requested to register by sending request mail to the Company i.e. corp.skylead@gmail.com. Further the copy of notice of AGM is also available on website of Linkstar Infosys Private Limited (agency for providing the Remote e-Voting facility) i.e. <https://evotingforibc.com>. The requirement of sending physical copy of the notice of the AGM and Annual report to the member has been dispensed with the relevant MCA Circulars.

The Company shall be providing remote E-Voting facility to its members through Linkstar Infosys Private Limited in respect of the business to be transacted at the AGM. The process and the manner of the remote e-voting has been mentioned in the notes of the notice of the AGM and also communicated to the members by Linkstar Infosys Private Limited (E-Voting Service Provider), Separately.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. **08th December, 2023** may obtain the login ID and password for remote e-voting by sending a request at info@evotingforibc.com.

The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off date i.e., **08th December, 2023**. The Remote e-voting period will commence on **13th December, 2023 (9.00 A.M.)** and will conclude on **15th December, 2023 (5.00 P.M.)**. Thereafter the remote e-voting module shall be disabled by Linkstar Infosys Private Limited. Grievances, if any, regarding e-voting procedure should be addressed to the Mr. Dixit Prajapati, Linkstar Infosys Private Limited, 9C, Vardan Complex, Near Lakshmi Circle, Navrangpura, Ahmedabad-380009, e-mail: info@evotingforibc.com, contact details: 7874138237. Once a vote on resolution is casted and submitted, the Members shall not be allowed to change it subsequently.

Please note that a person whose name is recorded in the register of beneficial owners maintained by the Company as on cut-off date i.e., **08th December, 2023**, shall be entitled to avail the facility of remote e-voting.

Pursuant to Section 91 of the Companies Act, 2013 including rules, the Register of Members and Share Transfer Book of the Company will remain closed on **Saturday 09th December, 2023 to Friday 15th December, 2023 (both days inclusive)**, for the purpose of AGM.

Date: 24/11/2023 For Skylead Chemicals Limited (In CIRP) Sd/-
Place: Ahmedabad Tejas K Shah
Resolution Professional
IP Reg. No: IBB/PA-001/JP-PD0089/2017-18/10185 AFA Valid up to: 06.11.2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-registration (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70102DL2012PTC229805 PAN: ABCUC3996P
2. Address of the registered office.	2, Jay House, Bihari Park, Devi Road, Khanpur, New Delhi, Delhi-110062, India https://www.uniberadeveloperscorp.in/ Plot No. GH-16F, Sector-01, Greater Noida West, Uttar Pradesh-2013306
3. URL of website	https://www.uniberadeveloperscorp.in/
4. Details of place where majority of fixed assets are located	Rights for construction and development of residential housing project named "Unibera Towers" comprising of 5 towers.
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	https://www.uniberadeveloperscorp.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.uniberadeveloperscorp.in/
10. Last date for receipt of expression of interest	09 December 2023*
11. Date of issue of provisional list of prospective resolution applicants	14 December 2023
12. Last date for submission of objections to provisional list	19 December 2023
13. Date of issue of final list of prospective resolution applicants	29 December 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15. Last date for submission of resolution plans	02 February 2024
16. Process email id to submit Expression of Interest	corp.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench (I) under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

Ayazgiri Viswanadha Sarma
IBBI/PA-001/JP-PD1524/2019-20/12396
AFA: AA1/12396/02/171024/106113 (Valid till 17 October 2024)
Resolution Professional for Unibera Developers Private Limited
Registered Address: Building 13, Flat 301, M. Home Vihar, Goparashi Village, Serlingampally Mandal, Hyderabad, Telangana-500046

Date : 24 November 2023
Place: Greater Noida, Uttar Pradesh

WESTERN RAILWAY
TRD WORK

Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central, Mumbai - 400 008 invites : e-Tender No. : **WR-MMCTOESUB (ESOT)/17/2023 (RT)**.
Name of the work : TRD work in connection with re-construction of Gokhale ROB at Andheri (south) in Churchgate - Virar section. **Estimated cost of work :** ₹ 53,12,634/- **Bid Security :** ₹ 1,06,300/-
Date & Time of submission: Not later than 15.00 hrs. of 22.12.2023 in the prescribed manner. Date & Time of opening : The tender will be opened at above mentioned office address on date 22.12.2023 at 15:30 hrs. Website particulars: The tender can be viewed and submitted through website www.ireps.gov.in 0876
Like us on : f facebook.com/WesternRly

For Advertising in TENDER PAGES Contact **JITENDRA PATIL**
Mobile No. : 9029012015
Landline No. : 67440215

FORM NO. INC-25A
Advertisement to be published in the newspaper for conversion of public company into private company Before the Regional Director, Ministry of Corporate Affairs Western Region

In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation Rules), 2014.

AND
In the matter of M/s Euronet Industries Limited having its registered office at 425 Fourth Floor Laxmi Business Park Laxmi Ind. Estate New Link Road Andher West, Mumbai, Maharashtra, India, 400053, Applicant.

Notice is hereby given to the public that the Company intending to make an application to the Central Government under section 14 of the Companies Act 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of special resolution passed at the Extra Ordinary General Meeting held on 23rd November 2023 to enable the Company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director (Western Region)-Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra) within 14 days from the date of the publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

Address: 425 Fourth Floor Laxmi Business Park Laxmi Ind. Estate New Link Road Andher West, Mumbai, Maharashtra, India, 400053.

For an on behalf of the Applicant Sd/ Mohammed Irfan
Director DIN: 07406408
Date: 24.11.2023
Place: Mumbai

Indiabulls HOUSING FINANCE
INDIABULLS HOUSING FINANCE LIMITED
Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: homealoans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: <http://www.indiabullshomealoans.com>

NOTICE
For attention of the Equity Shareholders of the Company
Sub: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 (the Rules) as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 (the Act), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF pursuant to law to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomealoans.com.

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.ris@kfin.tech.

For INDIABULLS HOUSING FINANCE LIMITED Sd/ Amit Jain
Place : New Delhi
Date : 23.11.2023
Company Secretary & Compliance Officer

MOTILAL OSWAL HOME LOANS
Motilal Oswal Home Finance Limited
CIN: U65923MH2013PLC248741
Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025.
E-mail: hqquery@motilalosal.com, Website: www.motilalosal.com
Tel: +91 8291889898; Fax: +91 22 5036 2365;

NOTICE
(A) POSTAL BALLOT:
Notice is hereby given that pursuant to and in compliance with Section 110 read with Section 108 of the Companies Act, 2013 ("the Act"), Companies (Management and Administration) Rules, 2014, and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India (as amended from time to time) and in accordance with the various related guidelines and circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company is seeking approval of Members of the Company for the Resolutions set out in the Postal Ballot Notice dated November 23, 2023 ("Notice") by means of Postal Ballot, by way of voting through electronic means only ("Remote e-voting").

In compliance with MCA Circulars, the Notice of Postal Ballot has been sent through electronic mode (via e-mail) on November 23, 2023 only to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Company / Depositories as on Cut-off date i.e. Friday, November 17, 2023 and whose e-mail IDs were registered with the Company / Depositories. In accordance with the MCA Circulars, hard copy of Postal Ballot Notice along with Postal Ballot Form and pre-paid business envelope are not being sent to the Members for this Postal Ballot and Members are required to communicate their assent or dissent through the Remote e-voting only. The Members holding shares in demat / physical mode and who have not updated their e-mail IDs with the Company are requested to update their e-mail IDs as per the instructions given in the Notice.

The Notice is also available on the website of the Company at www.motilalosal.com and on the website of the Link Intime India Private Limited ("LIPL") at <https://instavote.linkintime.co.in>

(B) REMOTE E-VOTING:
Pursuant to the provisions of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time), the Company is pleased to provide to its Members, the facility to cast their vote by e-voting on the resolutions set forth in the Notice. The Company has engaged the services of LIPL to provide Remote e-voting facility.

The voting rights of the Members shall be reckoned on the shares registered in the names of the Members / Beneficial Owners as on Cut-off date i.e. Friday, November 17, 2023 and a person who is not a Member as on the Cut-off date should treat this Notice for information purposes only.

The Remote e-voting period commences from 9.00 a.m. (IST) on Monday, November 27, 2023 and ends at 5.00 p.m. (IST) on Tuesday, December 26, 2023. The e-voting shall not be allowed beyond the said time and date and once the vote(s) on the resolutions are cast by a Member, the Member will not be allowed to change it subsequently.

The Board of the Company has appointed Mr. Umashankar K. Hegde, Practising Company Secretary, as the Scrutinizer for conducting the Postal Ballot process through Remote e-voting in a fair and transparent manner.

The result of the voting will be announced by Thursday, December 28, 2023 at the Registered Office of the Company and the resolutions, if approved with requisite majority, shall be deemed to have been passed on the last date specified for the Remote e-voting i.e. Tuesday, December 26, 2023.

The voting result along with Scrutinizer's Report shall be placed on the website of the Company i.e. www.motilalosal.com and on the website of the LIPL at <https://instavote.linkintime.co.in> and shall also be displayed on the Notice Board of the Company.

In the event of any grievance relating to Remote e-voting, the Members/Beneficial Owners may contact the following:
Mr. Rajiv Ranjan, AVP, LIPL, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083; Helpdesk: 022 49186000 / 49186175; E-mail to enquiries@linkintime.co.in.

For Motilal Oswal Home Finance Limited Sd/-
Ritin Mawani
Company Secretary & Compliance Officer (ACS: 50900)
Place: Mumbai
Date: November 23, 2023

KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as KURLON LIMITED)
(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@manipal.com

NOTICE
NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (including any statutory modification(s), amendment(s) or re-enactment(s) thereof, for the time being in force) read with the General Circulars No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the members of M/s Kanara Consumer Products Limited (hereinafter called as "the Company") is being sought for the following resolutions by way of postal ballot through remote e-voting process ("remote e-voting").

Sl. No.	Description of Special Resolution
1.	To Alter the Main objectives clause of Memorandum of Association of the Company

Members are hereby informed that :

- The Company has completed the dispatch of postal ballot notice only through email on **Thursday, November 23, 2023**, to those members whose email addresses are registered with the Company/depositories on **November 17, 2023**. Further in accordance with the aforesaid circulars, physical copy of the postal ballot notice along with postal ballot form and pre-paid business reply envelope is not / will not sent to the members. Hence, the members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of NSDL for providing the remote e-voting facility.
- Those members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the notes to postal ballot notice being sent by the RTA / NSDL, to cast their votes electronically and also to register their email id with Company / RTA and depositories.
- The remote e-voting shall commence from **9.00 a.m. (IST) on Thursday, November 30, 2023 and end at 5.00 p.m. (IST) on Friday, December 29, 2023**. The remote e-voting module shall be disabled thereafter by NSDL. Once the vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure / instructions for remote e-voting are specified in the notes to the postal ballot notice.
- The cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting is **Friday, November 24, 2023 (cut-off date)**. The members whose name appears in the register of members/ register of beneficial owner of the Company as on cut-off date shall only be entitled to avail the remote e-voting facility.
- The company has appointed Mr. Deepak Sadhu (Membership No.: 39541) of Deepak Sadhu and Associates, Practicing Company Secretaries as scrutiniizer for conducting the postal ballot process.
- In case of any queries, members may refer to the FAQ for shareholders and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or Call on toll free No.: 18001020990 and 1800224430 or send a request to support@purvashare.com.
- The results of the postal ballot shall be declared on or before **Saturday, December 30, 2023** by the chairman of the board of the Company.

For and on behalf of the Board For KANARA CONSUMER PRODUCTS LIMITED (Formerly Known as Kurlon Limited) Sd/-
Madhusudan K. R. Chief Financial Officer
Date : 23-11-2023
Place : Bangalore

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED
ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited CIN: U51909MH1989PTC050675 PAN: AACSS416M
2. Address of the registered office.	1, 3rd Floor, 3A, Sukhla Building, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400001
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1, 3rd Floor, 3A, Sukhla Building, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two Financial Years. There are Income Tax carry forward assessed losses and receivables from the debtors.
7. Number of employees/ workmen	Currently there are no employees/workmen. Mail to corp.superways@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	http://saarvt.com/running-cases.php
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://saarvt.com/running-cases.php
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COC Approval)
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023
12. Last date for submission of objections to provisional list	24/12/2023
13. Date of issue of final list of prospective resolution applicants	03/01/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023
15. Last date for submission of resolution plans	23/01/2024
16. Process email id to submit EOJ	Mail to corp.superways@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Date : 24/11/2023 Resolution Professional of Superways Enterprises Private Limited
Regd. No. IBB/PA-001/JP-PD1368/2019-20/12131 Mr. Prashant Jain
Place: Navi Mumbai Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9, B/30, Sector 11, Koparkhane, Thane, Navi Mumbai, Maharashtra - 400 709
Correspondence Address: B650, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

Rainbow Children's Hospital
RAINBOW CHILDREN'S MEDICARE LIMITED
Corporate Identity Number: L85110TG1998PLC029914
Regd. Office: 8-2-120/1031, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana.

Corporate Office: 8-2-619/1A, Daultel Arcade, Karyv Lane, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana | Telephone No.: +91 40 9892244
Website: www.rainbowhospitals.in; E-Mail: companysecretary@rainbowhospitals.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION
Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013 (the "Act") read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard - 2 on General Meetings issued by the Institute of Company Secretaries of India and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and 09/2023 dated September 25, 2023, and other relevant circulars issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and other applicable laws, rules and regulations, if any, as amended from time to time (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company is seeking approval from its Shareholders through postal ballot for passing the following special resolution as set out in the Postal Ballot Notice dated October 30, 2023 ("Postal Ballot Notice") by remote e-voting only ("remote e-voting").

Sr. No.	Particulars
1.	Approval for re-appointment of Mr. Ajun Srinivasa Rao (DIN: 00147058), as an Independent Director of the Company for a term of Five (5) years commencing from March 15, 2024.

In compliance with the MCA Circulars, electronic copies of the Postal Ballot Notice has been sent on November 23, 2023 to all the Shareholders whose names appear on the Register of Members List of Beneficial Owners as at close of Business hours on Friday, November 17, 2023. ("Cut-off date") as received from National Securities Depository Limited ("the NSDL") and Central Depository Services (India) Limited ("the CDSL") (collectively referred to as "Depositories") and whose e-mail ids are registered with the Company/Depositories.

If you have not registered your email address with the Company/Depository Participant(s) you may please follow below instructions for registering/ updating your email addresses:

Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by your DP.
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Shareholders may note that the Postal Ballot Notice is also available on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com. Shareholders may download the Postal Ballot Notice from the above mentioned websites.

The Company is pleased to provide its Shareholders the facility to exercise their right to vote on the resolution contained in the Postal Ballot Notice by remote e-voting facility. The Company has engaged the services of NSDL as the agency to provide e-voting facility. The detailed procedure of remote e-voting has been provided in the Postal Ballot Notice including the period mentioned below for casting of votes by Shareholders:

Commencement of e-voting	Friday, November 24, 2023 at 9:00 A.M.
End of e-voting	Saturday, December 23, 2023 at 5:00 P.M.

The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Shareholder, they shall not be allowed to change it subsequently or cast the vote again.

The voting rights of the Shareholders shall be in proportion to the paid-up equity shares registered in the name of Shareholder/Beneficial owner as on the cut-off date. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors ("the Board") of the Company has appointed Mr. K.V.S. Subramanyam (CP No. 4815) failing him Ms. Soumya Dathathar (CP No. 13199), Practicing Company Secretaries and Designated Partners of M/s BS and Co LLP, Company Secretaries, as Scrutinizer to scrutinise the remote e-voting process in a fair & transparent manner. The results of remote e-voting will be declared on or before Wednesday i.e., December 27, 2023. The results declared along with the Scrutinizer Report shall be placed on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com.

The Resolution, if passed by requisite majority, shall be deemed to have been passed on the last date for e-voting i.e., Saturday, December 23, 2023.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send a request at evoting@nsdl.com or contact Ms. Prajakta Pawle, NSDL official, at evoting@nsdl.com or write at NSDL, 4th floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

For Rainbow Children's Medicare Limited Sd/-
Ashish Kapil
Date: November 23, 2023
Place: Hyderabad
Company Secretary and Compliance Officer

AXITA COTTON LIMITED
CIN: L17200GJ2013PLC076059
Registered Office: Survey No. 324 357 358, Kadi, Thol Road, Borisana, Kadi, Mahesana - 382715, Gujarat, India.
Telephone: +91-6358747514 | Email: cs@axitacotton.com | Website: www.axitacotton.com

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING OF THE COMPANY AND E-VOTING

NOTICE is hereby given that the Extra Ordinary General Meeting ("EOGM") of Members of Axita Cotton Limited will be held on Saturday, December 16, 2023 at 04:00 p.m. IST through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the Business as set out in the notice of EOGM. The venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Survey No. 324, 357, 358, Kadi - Thol Road, Borisana, Kadi, Mahesana - 382715, Gujarat, India.

The Government of India, Ministry of Corporate Affairs has allowed conducting the General Meeting ("Meeting") through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), and dispensed the personal presence of the members at the meeting. Accordingly, the Ministry of Corporate Affairs issued the General Circular No. 14/2020 dated April 8, 2020, the General Circular No. 17/2020 dated April 13, 2020, the General Circular No. 11/2022 dated December 28, 2022 and General Circular No. 09/2023 dated September 25, 2023 prescribing the procedures and manner of conducting the Extra Ordinary General Meeting through VC/ OAVM. In terms of the said circulars, the Extra Ordinary General Meeting (EOGM) of the members will be held through VC/OAVM. Hence, members can attend and participate in the EOGM through VC/OAVM only. The Notice of EOGM along with Explanatory Statement have been sent through electronic mode only to those Members whose email addresses are registered with the Company/ Depositories. Member may note that the Notice of EOGM and Explanatory Statement have been uploaded on the website of the Company at www.axitacotton.com, website of BSE Limited at www.bseindia.com, National Stock Exchange Limited website at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com. Members holding shares in dematerialized mode, physical mode and Members who have not registered their email address will be able to cast their vote electronically on the business as set forth in the Notice of the EOGM either remotely (during remote e-voting period) or during the EOGM as per the manner provided in the Notice of EOGM to Members.

Further, Stakeholders take note that, Notice convening EOGM has been dispatched to the Shareholders on their registered mail ids, in case of non receipt of Notice due to incorrect mail id registered or any other reason, notice convening EGM is also available on the website of the Company at www.axitacotton.com, website of BSE Limited at www.bseindia.com, National Stock Exchange Limited website at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com. In light of the MCA Circulars, the shareholders whether holding equity shares in Demat form or physical form and who have not submitted their email addresses and in consequence to whom the Notice of EOGM and Explanatory Statement could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:

- In case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by E-mail to cs@axitacotton.com
- In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to cs@axitacotton.com
- Alternatively, shareholder/members may send a request to evoting@nsdl.com in providing user id and password for e-voting by providing above mentioned documents.

There being no physical shareholders in the Company, the Register of Members and Share Transfer Books of the Company is not closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Friday, December 08, 2023 ("Cut-off Date"), shall only be entitled to avail the facility of remote e-voting as well as e-voting on the Extra Ordinary General Meeting.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting and e-voting during the EOGM to its Members in respect of the business to be transacted at the EOGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means.

The remote e-voting will commence on 09:00 A.M. on Wednesday, December 13, 2023 and will end on 05:00 P.M. on Friday, December 15, 2023. During this period, the Members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of e-voting shall be made available at the EOGM; and c) the members who have cast their vote by remote e-voting prior to the EOGM may also attend the EOGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting/ e-voting is provided in the Notice of the Extra Ordinary General Meeting.

Any person, who acquires shares of the Company and become Member of the Company after dispatch of the Notice of EOGM and holding shares as on the cutoff date i.e. Friday, December 08, 2023, are requested to refer to the Notice of EOGM, available on the website of the Company at www.axitacotton.com, website of BSE Limited at www.bseindia.com

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF EMC LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EMC LIMITED
2.	Date of incorporation of corporate debtor	12.07.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. of corporate debtor	U70100WB2010PLC151197
5.	Address of the registered office and principal office of corporate debtor	51, Canal East Road, Kolkata-700085
6.	Date of closure of Insolvency Resolution Process	21.11.2023
7.	Liquidation commencement date of corporate debtor	21.11.2023
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: Raj Singhania , Registration No.: IBBI/IPA-001/IP-P00188/2017-2018/10367
9.	Address and e-mail of the Liquidator, as registered with the Board	Registered Address: 41 B.B. Ganguly Street, Central Plaza, Room No. 5A, 5th Floor, Kolkata-700012, Registered e-mail id: rajsinghania_ca@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	41 B.B. Ganguly Street, Central Plaza, Room No. 5A, 5th Floor, Kolkata-700012 e-mail id: rp.emctld@gmail.com
11.	Last date for submission of claims	21.12.2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **EMC Limited** on **21.11.2023**. The stake holders of **EMC Limited** are hereby called upon to submit their claims with proof on or before **21.12.2023**, to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claim during the Liquidation Process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Raj Singhania
(Liquidator of EMC Limited)

Date : 24.11.2023 IBBI Regn. No. IBBI/IPA-001/IP-P00188/2017-18/10367
Place : Kolkata AFA Valid till : 16.04.2024

Indiabulls HOUSING FINANCE

INDIABULLS HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: <http://www.indiabullshomeloans.com>

NOTICE

For attention of the Equity shareholders of the Company
Sub.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ('the Rules') as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ('the Act'), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.rs@kfintech.com.

For **INDIABULLS HOUSING FINANCE LIMITED** Sd/-
Amit Jain
Company Secretary & Compliance Officer

Place : New Delhi
Date : 23.11.2023

SKYLEAD CHEMICALS LIMITED
CIN: L24110GJ1985PLC008225
Registered Office: Survey No.315, Bhavnagar-Sihor Road, Navagam (Kardej), Post. Vartej, Bhavnagar Gujarat 364060 Email Id: skylead@rediffmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the Annual General Meeting of the company will be held at 04:00 P.M. on **Friday, 15th December, 2023** through Video Conferencing (VC) Other Audio Visual Means (OAVM). The Notice setting out the business to be transacted in AGM together with the Annual Report of the Company for the Financial Year 2022-23 has been sent to the members at their registered email id, those members whose email id is not registered with the company are requested to register by sending request mail to the Company i.e. circ.skylead@gmail.com. Further the copy of notice of AGM is also available on website of Linkstar Infosys Private Limited (agency for providing the Remote e-Voting facility) i.e. <https://evotingforbnc.com>. The requirement of sending physical copy of the notice of the AGM and Annual report to the member have been dispensed with the relevant MCA Circulars.

The Company shall be providing remote e-Voting facility to its members through Linkstar Infosys Private Limited in respect of the business to be transacted at the AGM. The process and the manner of the remote e-voting have been mentioned in the notes of the notice of the AGM and also communicated to the members by Linkstar Infosys Private Limited (E-voting Service Provider), Separately.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. **08th December, 2023** may obtain the login ID and password for remote e-voting by sending a request at info@evotingforbnc.com.

The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off date i.e. **08th December, 2023**. The Remote e-voting period will commence on **13th December, 2023 (9.00 A.M.) and will conclude on 15th December, 2023 (5.00 P.M.)**. Thereafter the remote e-voting module shall be disabled by Linkstar Infosys Private Limited. Grievances, if any, regarding e-voting procedure should be addressed to the Mr. Dixit Prajapati, Linkstar Infosys Private Limited, 9C, Vardan Complex, Near Lakhudi Circle, Navrangpura, Ahmedabad-380009, e-mail: info@evotingforbnc.com, contact details: 7874138237. Once a vote on resolution is casted and submitted, the Members shall not be allowed to change it subsequently.

Please note that a person whose name is recorded in the register of beneficial owners maintained by the Company as on cut-off date i.e. **08th December, 2023**, shall be entitled to avail the facility of remote e-voting.

Pursuant to Section 91 of the Companies Act, 2013 including rules, the Register of Members and Share Transfer Book of the Company will remain closed from **Saturday 09th December, 2023 to Friday 15th December, 2023 (both days inclusive)**, for the purpose of AGM.

Date: 24/11/2023 For **Skylead Chemicals Limited (In CIRP)**
Place: Ahmedabad Sd/-
Tejas K Shah
Resolution Professional

IP Reg. No: IBBI/IPA-001/IP-P00089/2017-18/10185 AFA Valid up to: 06.11.2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited CIN: U51909MH1989PTC050675 PAN: AAACS4416M
2. Address of the registered office	1, 3rd Floor, 14A, Sukhija Building, Cowasji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1, 3rd Floor, 14A, Sukhija Building, Cowasji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two financial years. There are Income Tax carry forward assessed losses and receivables from the debtors.
7. Number of employees/ workmen	Currently there are no employees/workmen.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to circsuperways@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://sarrvi.com/running-cases.php
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COC Approval)
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023
12. Last date for submission of objections to provisional list	24/12/2023
13. Date of issue of final list of prospective resolution applicants	03/01/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023
15. Last date for submission of resolution plans	23/01/2024
16. Process email id to submit EOI	Mail to circsuperways@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Date : 24/11/2023 For **Superways Enterprises Private Limited** Sd/-
Mr. Prashant Jain
Resolution Professional

Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Kopalshar, Thane, Nav Mumbai, Maharashtra-400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN and CIN/ LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70302DL2012PTC229805 PAN: AABCU3968P
2. Address of the registered office	2, Jay House, Bihari Park, Devli Road, Khanpur, New Delhi, Delhi-110062, India
3. URL of website	https://www.uniberatowerscorp.in/
4. Details of place where majority of fixed assets are located	Plot No. GH-16F, Sector 01, Greater Noida West, Uttar Pradesh-201306
5. Installed capacity of main products/ services	Rights for construction and development of residential housing project named "Unibera Towers" comprising of 5 towers.
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	https://www.uniberatowerscorp.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.uniberatowerscorp.in/
10. Last date for receipt of expression of interest	09 December 2023*
11. Date of issue of provisional list of prospective resolution applicants	14 December 2023
12. Last date for submission of objections to provisional list	19 December 2023
13. Date of issue of final list of prospective resolution applicants	29 December 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15. Last date for submission of resolution plans	02 February 2024
16. Process email id to submit Expression of Interest	circ.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench-II under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

Ayazgar Vishwanath Sarma
IBBI/IPA-001/IP-P-01524/2018-2019/12396
AFA: AA1/12396/02/171024/106113 (Valid till 27 October 2024)
Resolution Professional for Unibera Developers Private Limited
Registered Address: Building G3, Flat 301, My Home Viharang, Gopnangly Village, Serlingampally Mandal, Hyderabad, Telangana- 500046

Date : 24 November 2023
Place: Greater Noida, Uttar Pradesh

Rainbow Children's Hospital

RAINBOW CHILDREN'S MEDICARE LIMITED
Corporate Identity Number: L85110TG1998PLC029914
Regd. Office: 8-2-120/103/1, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana, India

Corporate Office: 8-2-619/1A, Daultat Arcade, Karvy Lane, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana | Telephone No.: +91 40 49692244
Website: www.rainbowhospitals.in; E-Mail: companysecretary@rainbowhospitals.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013 (the "Act") read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard - 2 on General Meetings issued by the Institute of Company Secretaries of India and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and 09/2021 dated September 25, 2023, and other relevant circulars issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and other applicable laws, rules and regulations, if any, as amended from time to time (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company is seeking approval from its Shareholders through postal ballot for passing the following special resolution as set out in the Postal Ballot Notice dated October 30, 2023 ("Postal Ballot Notice") by remote e-voting only ("remote e-voting").

Sr. No.	Particulars
1.	Approval for re-appointment of Mr. Aluri Srinivasa Rao (DIN: 00147058), as an Independent Director of the Company for a term of Five (5) years commencing from March 15, 2024.

In compliance with the MCA Circulars, electronic copies of the Postal Ballot Notice has been sent on November 23, 2023 to all the Shareholders whose names appear on the Register of Members/ List of Beneficial Owners as at close of business hours on Friday, November 17, 2023, ("Cut-off date") as received from National Securities Depository Limited ("the NSDL") and Central Depository Services (India) Limited ("the CDSL") (collectively referred to as "Depositories") and whose e-mail ids are registered with the Company/ Depositories.

If you have not registered your email address with the Company/ Depository Participant(s) you may please follow below instructions for registering/ updating your email addresses:

Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by your DP.
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Shareholders may note that the Postal Ballot Notice is also available on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com. Shareholders may download the Postal Ballot Notice from the above mentioned websites.

The Company is pleased to provide its Shareholders the facility to exercise their right to vote on the resolution contained in the Postal Ballot Notice by remote e-voting facility. The detailed procedure of remote e-voting has been provided in the Postal Ballot Notice including the period mentioned below for casting of votes by Shareholders:

Commencement of e-voting	Friday, November 24, 2023 at 9:00 A.M.
End of e-voting	Saturday, December 23, 2023 at 5:00 P.M.

The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Shareholder, they shall not be allowed to change it subsequently or cast the vote again.

The voting rights of the Shareholders shall be in proportion to the paid-up equity shares registered in the name of Shareholder/ Beneficial owner as on the cut-off date. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors ("the Board") of the Company has appointed Mr. K.V.S. Subramanyam (CP No. 4815) failing him Ms. Soumya Dathalathar (CP No. 13199), Practicing Company Secretaries and Designated Partners of M/s BS and Co LLP, Company Secretaries, as Scrutinizer to scrutinise the remote e-voting process in a fair & transparent manner.

The results of remote e-voting will be declared on or before Wednesday i.e. December 27, 2023. The results declared along with the Scrutinizer's Report shall be placed on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com.

The Resolution, if passed by requisite majority, shall be deemed to have been passed on the last date for e-voting i.e., Saturday, December 23, 2023.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send a request at evoting@nsdl.co.in or contact Ms. Prajakta Pawle, NSDL official, at evoting@nsdl.co.in or write at NSDL, 4th floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

For **Rainbow Children's Medicare Limited** Sd/-
Ashish Kapil
Company Secretary and Compliance Officer

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KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as KURLON LIMITED)
(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@manipal.com

NOTICE

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings issued by the institute of Company Secretaries of India (including any statutory modification(s), amendment(s) or re-enactment(s) thereof, for the time being in force) read with the General Circulars No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the members of **M/s Kanara Consumer Products Limited** (hereinafter called as "the Company") is being sought for the following resolutions by way of postal ballot through remote e-voting process ("remote e-voting").

Sl. No.	Description of Special Resolution
1.	To Alter the Main objects clause of Memorandum of Association of the Company

Members are hereby informed that:

- The Company has completed the dispatch of postal ballot notice only through email on **Thursday, November 23, 2023**, to those members whose email addresses are registered with the Company/depositories on **November 17, 2023**. Further in accordance with the aforementioned circulars, physical copy of the postal ballot notice along with postal ballot form and pre-paid business reply envelop is not / will not sent to the members. Hence, the members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of NSDL for providing the remote e-voting facility.
- Those members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the notes to postal ballot notice being sent by the **RTA / NSDL**, to cast their votes electronically and also to register their email id with Company / RTA and depositories.
- The remote e-voting shall commence from **9.00 a.m. (IST) on Thursday, November 30, 2023 and end at 5.00 p.m. (IST) on Friday, December 29, 2023**. The remote e-voting module shall be disabled thereafter by NSDL. Once the vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure / instructions for remote e-voting are specified in the notes to the postal ballot notice.
- The cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting is **Friday, November 24, 2023 (cut-off date)**. The members whose name appears in the register of members/ register of beneficial owner of the Company as on cut-off date shall only be entitled to avail the remote e-voting facility.
- The company has appointed **Mr. Deepak Sadhu (Membership No.: 39541) of Deepak Sadhu and Associates, Practicing Company Secretaries** as scrutiner for conducting the postal ballot process.
- In case of any queries, members may refer to the FAQ for shareholders and e-voting user manual for shareholder's available at the download section of www.evoting.nsdl.com or Call on toll free No.: **18001020990 and 1800224430** or send a request to support@purvashare.com.
- The results of the postal ballot shall be declared on or before **Saturday, December 30, 2023** by the chairman of the board of the Company.

For and on behalf of the Board
For **KANARA CONSUMER PRODUCTS LIMITED**
(Formerly Known as Kurlon Limited) Sd/-
Madhusudan K. R.
Chief Financial Officer

Date : 23-11-2023
Place : Bangalore

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I look at every side before taking a side.

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BENGALURU

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF EMC LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EMC LIMITED
2.	Date of incorporation of corporate debtor	12.07.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. of corporate debtor	U70100WB2010PLC151197
5.	Address of the registered office and principal office of corporate debtor	51, Canal East Road, Kolkata-700085
6.	Date of closure of Insolvency Resolution Process	21.11.2023
7.	Liquidation commencement date of corporate debtor	21.11.2023
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: Raj Singhania , Registration No.: IBBI/IPA-001/IP-P00188/2017-2018/10367
9.	Address and e-mail of the Liquidator, as registered with the Board	Registered Address: 41 B.B. Ganguly Street, Central Plaza, Room No. 5A, 5th Floor, Kolkata-700012, Registered e-mail id: rajsinghania_ca@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	41 B.B. Ganguly Street, Central Plaza, Room No. 5A, 5th Floor, Kolkata-700012 e-mail id: rp.emctld@gmail.com
11.	Last date for submission of claims	21.12.2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **EMC Limited** on 21.11.2023.

The stake holders of **EMC Limited** are hereby called upon to submit their claims with proof on or before 21.12.2023, to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the Liquidation Process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Raj Singhania
(Liquidator of EMC Limited)

Date : 24.11.2023 IBBI Regn. No. IBBI/IPA-001/IP-P00188/2017-18/10367
Place : Kolkata AFA Valid till : 16.04.2024

Indiabulls HOUSING FINANCE

INDIABULLS HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: <http://www.indiabullshomeloans.com>

NOTICE

For attention of the Equity shareholders of the Company
Sub.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 (the Rules) as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 (the Act), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C. Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.rs@kfintech.com.

For **INDIABULLS HOUSING FINANCE LIMITED** Sd/-
Amit Jain
Company Secretary & Compliance Officer

Place : New Delhi
Date : 23.11.2023

SKYLEAD CHEMICALS LIMITED
CIN: L24110GJ1985PLC008225
Registered Office: Survey No.315, Bhavnagar-Sihor Road, Navagam (Kardej), Post. Vartej, Bhavnagar Gujarat 364060 Email Id: skylead@rediffmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the Annual General Meeting of the company will be held at 04:00 P.M. on **Friday, 15th December, 2023** through Video Conferencing (VC) Other Audio Visual Means (OAVM). The Notice setting out the business to be transacted in AGM together with the Annual Report of the Company for the Financial Year 2022-23 has been sent to the members at their registered email id, those members whose email id is not registered with the company are requested to register by sending request mail to the Company i.e. circ.skylead@gmail.com. Further the copy of notice of AGM is also available on website of Linkstar Infosys Private Limited (agency for providing the Remote e-Voting facility) i.e. <https://evotingforbnc.com>. The requirement of sending physical copy of the notice of the AGM and Annual report to the member have been dispensed with the relevant MCA Circulars.

The Company shall be providing remote E-Voting facility to its members through Linkstar Infosys Private Limited in respect of the business to be transacted at the AGM. The process and the manner of the remote e-voting have been mentioned in the notes of the notice of the AGM and also communicated to the members by Linkstar Infosys Private Limited (E-Voting Service Provider), Separately.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. **08th December, 2023** may obtain the login ID and password for remote e-voting by sending a request at info@evotingforbnc.com.

The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off date i.e. **08th December, 2023**. The Remote e-voting period will commence on **13th December, 2023 (9.00 A.M.)** and will conclude on **15th December, 2023 (5.00 P.M.)**. Thereafter the remote e-voting module shall be disabled by Linkstar Infosys Private Limited. Grievances, if any, regarding e-voting procedure should be addressed to the Mr. Dixit Prajapati, Linkstar Infosys Private Limited, 9C, Vardan Complex, Near Lakhudi Circle, Navrangpura, Ahmedabad-380009, e-mail: info@evotingforbnc.com, contact details: 7874138237. Once a vote on resolution is casted and submitted, the Members shall not be allowed to change it subsequently.

Please note that a person whose name is recorded in the register of beneficial owners maintained by the Company as on cut-off date i.e. **08th December, 2023**, shall be entitled to avail the facility of remote e-voting.

Pursuant to Section 91 of the Companies Act, 2013 including rules, the Register of Members and Share Transfer Book of the Company will remain closed from **Saturday 09th December, 2023 to Friday 15th December, 2023 (both days inclusive)**, for the purpose of AGM.

Date: 24/11/2023 For **Skylead Chemicals Limited (In CIRP)**
Place: Ahmedabad Sd/-
Tejas K Shah
Resolution Professional

IP Reg. No: IBBI/IPA-001/IP-P00089/2017-18/10185 AFA Valid up to: 06.11.2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited CIN: U51909MH1989PTC050675 PAN: AAACS4516M
2. Address of the registered office	1, 3rd Floor, 14A, Sukhija Building, Cowaji Patel Road, Horniman Circle, Fort, Mumbai - 400001
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1, 3rd Floor, 14A, Sukhija Building, Cowaji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two financial years. There are Income Tax carry forward assessed losses and receivables from the debtors.
7. Number of employees/ workmen	Currently there are no employees/workmen.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to circsuperways@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COC Approval)
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023
12. Last date for submission of objections to provisional list	24/12/2023
13. Date of issue of final list of prospective resolution applicants	03/01/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023
15. Last date for submission of resolution plans	23/01/2024
16. Process email id to submit EOI	Mail to circsuperways@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to members making request for the same through email on the Email ID mentioned against Sr. No. 8

Date : 24/11/2023 For **Superways Enterprises Private Limited** Sd/-
Mr. Prashant Jain
Resolution Professional

Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9, B/10, Sector 11, Kopalshahane, Thane, Nav Mumbai, Maharashtra-400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN and CIN/ LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70302DL2012PTC229805 PAN: AABCU3968P
2. Address of the registered office	2, Jay House, Bihari Park, Devli Road, Khanpur, New Delhi, Delhi-110062, India
3. URL of website	https://www.uniberatowerscorp.in/
4. Details of place where majority of fixed assets are located	Plot No. GH-16F, Sector 01, Greater Noida West, Uttar Pradesh-201306
5. Installed capacity of main products/ services	Rights for construction and development of residential housing project named "Unibera Towers" comprising of 5 towers.
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	https://www.uniberatowerscorp.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.uniberatowerscorp.in/
10. Last date for receipt of expression of interest	09 December 2023*
11. Date of issue of provisional list of prospective resolution applicants	14 December 2023
12. Last date for submission of objections to provisional list	19 December 2023
13. Date of issue of final list of prospective resolution applicants	29 December 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15. Last date for submission of resolution plans	02 February 2024
16. Process email id to submit Expression of Interest	circ.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench-II under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

Ayazgar Vishwanath Sarna
IBBI/IPA-001/IP-P-01524/2018-2019/12396
AFA: AA1/12396/02/171024/106113 (Valid till 27 October 2024)
Resolution Professional for Unibera Developers Private Limited
Registered Address: Building G3, Flat 301, My Home Viharang, Gopnangly Village, Serlingampally Mandal, Hyderabad, Telangana- 500046

Date : 24 November 2023
Place : Greater Noida, Uttar Pradesh

Rainbow Children's Hospital

RAINBOW CHILDREN'S MEDICARE LIMITED
Corporate Identity Number: L85110TG1998PLC029914
Regd. Office: 8-2-120/103/1, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana.

Corporate Office: 8-2-619/1A, Daultat Arcade, Karvy Lane, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana | Telephone No.: +91 40 49692244
Website: www.rainbowhospitals.in; E-Mail: companysecretary@rainbowhospitals.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013 (the "Act") read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard - 2 on General Meetings issued by the Institute of Company Secretaries of India and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and 09/2023 dated September 25, 2023, and other relevant circulars issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and other applicable laws, rules and regulations, if any, as amended from time to time (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company is seeking approval from its Shareholders through postal ballot for passing the following special resolution as set out in the Postal Ballot Notice dated October 30, 2023 ("Postal Ballot Notice") by remote e-voting only ("remote e-voting").

Sr. No.	Particulars
1.	Approval for re-appointment of Mr. Aluri Srinivasa Rao (DIN: 00147058), as an Independent Director of the Company for a term of Five (5) years commencing from March 15, 2024.

In compliance with the MCA Circulars, electronic copies of the Postal Ballot Notice has been sent on November 23, 2023 to all the Shareholders whose names appear on the Register of Members/ List of Beneficial Owners as at close of business hours on Friday, November 17, 2023, ("Cut-off date") as received from National Securities Depository Limited ("the NSDL") and Central Depository Services (India) Limited ("the CDSL") (collectively referred to as "Depositories") and whose e-mail ids are registered with the Company/ Depositories.

If you have not registered your email address with the Company/ Depository Participant(s) you may please follow below instructions for registering/ updating your email addresses:

Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by your DP.
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Shareholders may note that the Postal Ballot Notice is also available on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com. Shareholders may download the Postal Ballot Notice from the above mentioned websites.

The Company is pleased to provide its Shareholders the facility to exercise their right to vote on the resolution contained in the Postal Ballot Notice by remote e-voting facility. The detailed procedure of remote e-voting has been provided in the Postal Ballot Notice including the period mentioned below for casting of votes by Shareholders:

Commencement of e-voting	Friday, November 24, 2023 at 9:00 A.M.
End of e-voting	Saturday, December 23, 2023 at 5:00 P.M.

The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Shareholder, they shall not be allowed to change it subsequently or cast the vote again.

The voting rights of the Shareholders shall be in proportion to the paid-up equity shares registered in the name of Shareholder/ Beneficial owner as on the cut-off date. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors ("the Board") of the Company has appointed Mr. K.V.S. Subramanyam (CP No. 4815) failing him Ms. Soumya Dathalathar (CP No. 13199), Practicing Company Secretaries and Designated Partners of M/s BS and Co LLP, Company Secretaries, as Scrutinizer to scrutinise the remote e-voting process in a fair & transparent manner.

The results of remote e-voting will be declared on or before Wednesday i.e. December 27, 2023. The results declared along with the Scrutinizer's Report shall be placed on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com.

The Resolution, if passed by requisite majority, shall be deemed to have been passed on the last date for e-voting i.e., Saturday, December 23, 2023.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send a request at evoting@nsdl.co.in or contact Ms. Prajakta Pawle, NSDL official, at evoting@nsdl.co.in or write at NSDL, 4th floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

For **Rainbow Children's Medicare Limited** Sd/-
Ashish Kapil
Date: November 23, 2023
Place: Hyderabad
Company Secretary and Compliance Officer

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as KURLON LIMITED)
(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@manipal.com

NOTICE

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings issued by the institute of Company Secretaries of India (including any statutory modification(s), amendment(s) or re-enactment(s) thereof, for the time being in force) read with the General Circulars No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the members of **M/s Kanara Consumer Products Limited** (hereinafter called as "the Company") is being sought for the following resolutions by way of postal ballot through remote e-voting process ("remote e-voting").

Sl. No.	Description of Special Resolution
1.	To Alter the Main objects clause of Memorandum of Association of the Company

Members are hereby informed that:

- The Company has completed the dispatch of postal ballot notice only through email on **Thursday, November 23, 2023**, to those members whose email addresses are registered with the Company/depositories on **November 17, 2023**. Further in accordance with the aforementioned circulars, physical copy of the postal ballot notice along with postal ballot form and pre-paid business reply envelop is not / will not sent to the members. Hence, the members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of NSDL for providing the remote e-voting facility.
- Those members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the notes to postal ballot notice being sent by the **RTA / NSDL**, to cast their votes electronically and also to register their email id with Company / RTA and depositories.
- The remote e-voting shall commence from **9.00 a.m. (IST) on Thursday, November 30, 2023 and end at 5.00 p.m. (IST) on Friday, December 29, 2023**. The remote e-voting module shall be disabled thereafter by NSDL. Once the vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure / instructions for remote e-voting are specified in the notes to the postal ballot notice.
- The cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting is **Friday, November 24, 2023 (cut-off date)**. The members whose name appears in the register of members/ register of beneficial owner of the Company as on cut-off date shall only be entitled to avail the remote e-voting facility.
- The company has appointed **Mr. Deepak Sadhu (Membership No.: 39541) of Deepak Sadhu and Associates, Practicing Company Secretaries** as scrutiner for conducting the postal ballot process.
- In case of any queries, members may refer to the FAQ for shareholders and e-voting user manual for shareholder's available at the download section of www.evoting.nsdl.com or Call on toll free No.: 18001020990 and 1800224430 or send a request to support@purvashare.com.
- The results of the postal ballot shall be declared on or before **Saturday, December 30, 2023** by the chairman of the board of the Company.

For and on behalf of the Board
For **KANARA CONSUMER PRODUCTS LIMITED**
(Formerly Known as Kurlon Limited) Sd/-
Madhusudan K. R.
Chief Financial Officer

Date : 23-11-2023
Place : Bangalore

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CHENNAI/KOCHI

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF EMC LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EMC LIMITED
2.	Date of incorporation of corporate debtor	12.07.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. of corporate debtor	U70100WB2010PLC151197
5.	Address of the registered office and principal office of corporate debtor	51, Canal East Road, Kolkata-700085
6.	Date of closure of Insolvency Resolution Process	21.11.2023
7.	Liquidation commencement date of corporate debtor	21.11.2023
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: Raj Singhania , Registration No.: IBBI/IPA-001/IP-P00188/2017-2018/10367
9.	Address and e-mail of the Liquidator, as registered with the Board	Registered Address: 41 B.B. Ganguly Street, Central Plaza, Room No. 5A, 5th Floor, Kolkata-700012, Registered e-mail id: rajsinghania_ca@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	41 B.B. Ganguly Street, Central Plaza, Room No. 5A, 5th Floor, Kolkata-700012 e-mail id: rp.emctld@gmail.com
11.	Last date for submission of claims	21.12.2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **EMC Limited** on **21.11.2023**.
The stake holders of **EMC Limited** are hereby called upon to submit their claims with proof on or before **21.12.2023**, to the Liquidator at the address mentioned against item No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claim during the Liquidation Process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Raj Singhania
(Liquidator of EMC Limited)
Date : 24.11.2023 IBBI Regn. No. IBBI/IPA-001/IP-P00188/2017-18/10367
Place : Kolkata AFA Valid till : 16.04.2024

Indiabulls HOUSING FINANCE
INDIABULLS HOUSING FINANCE LIMITED
Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: <http://www.indiabullshome loans.com>

NOTICE
For attention of the Equity shareholders of the Company
Sub.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ('the Rules') as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ('the Act'), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshome loans.com

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C. Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.rs@kfintech.com.

For **INDIABULLS HOUSING FINANCE LIMITED** Sd/-
Place : New Delhi
Date : 23.11.2023
Company Secretary & Compliance Officer

SKYLEAD CHEMICALS LIMITED
CIN: L24110GJ1985PLC008225
Registered Office: Survey No.315, Bhavnagar-Sihor Road, Navagam (Kardej), Post. Vartej, Bhavnagar Gujarat 364060 Email Id: skylead@rediffmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the Annual General Meeting of the company will be held at 04:00 P.M. on **Friday, 15th December, 2023** through Video Conferencing (VC) Other Audio Visual Means (OAVM). The Notice setting out the business to be transacted in AGM together with the Annual Report of the Company for the Financial Year 2022-23 has been sent to the members at their registered email id, those members whose email id is not registered with the company are requested to register by sending request mail to the Company i.e. circ.skylead@gmail.com. Further the copy of notice of AGM is also available on website of Linkstar Infosys Private Limited (agency for providing the Remote e-Voting facility) i.e. <https://evotingforbnc.com>. The requirement of sending physical copy of the notice of the AGM and Annual report to the member have been dispensed with the relevant MCA Circulars.

The Company shall be providing remote e-Voting facility to its members through Linkstar Infosys Private Limited in respect of the business to be transacted at the AGM. The process and the manner of the remote e-voting have been mentioned in the notes of the notice of the AGM and also communicated to the members by Linkstar Infosys Private Limited (E-voting Service Provider), Separately.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. **08th December, 2023** may obtain the login ID and password for remote e-voting by sending a request at info@evotingforbnc.com.

The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off date i.e. **08th December, 2023**. The Remote e-voting period will commence on **13th December, 2023 (9.00 A.M.)** and will conclude on **15th December, 2023 (5.00 P.M.)**. Thereafter the remote e-voting module shall be disabled by Linkstar Infosys Private Limited. Grievances, if any, regarding e-voting procedure should be addressed to the Mr. Dixit Prajapati, Linkstar Infosys Private Limited, 9C, Vardan Complex, Near Lakhudi Circle, Navrangpura, Ahmedabad-380009, e-mail: info@evotingforbnc.com, contact details: 7874138237. Once a vote on resolution is casted and submitted, the Members shall not be allowed to change it subsequently.

Please note that a person whose name is recorded in the register of beneficial owners maintained by the Company as on cut-off date i.e. **08th December, 2023**, shall be entitled to avail the facility of remote e-voting.

Pursuant to Section 91 of the Companies Act, 2013 including rules, the Register of Members and Share Transfer Book of the Company will remain closed from **Saturday 09th December, 2023 to Friday 15th December, 2023 (both days inclusive)**, for the purpose of AGM.

Date: 24/11/2023 For **Skylead Chemicals Limited (In CIRP)**
Place: Ahmedabad Sd/-
Tejas K Shah
Resolution Professional
IP Reg. No: IBBI/IPA-001/IP-P00089/2017-18/10185 AFA Valid up to: 06.11.2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited CIN: U51909MH1989PTC050675 PAN: AAACS4516M
2. Address of the registered office	1, 3rd Floor, 14A, Sukhija Building, Cowaji Patel Road, Horniman Circle, Fort, Mumbai - 400001
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1, 3rd Floor, 14A, Sukhija Building, Cowaji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two financial years. There are Income Tax carry forward assessed losses and receivables from the debtors.
7. Number of employees/ workmen	Currently there are no employees/workmen.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to circsuperways@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://sarrvi.com/running-cases.php
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COC Approval)
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023
12. Last date for submission of objections to provisional list	24/12/2023
13. Date of issue of final list of prospective resolution applicants	03/01/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023
15. Last date for submission of resolution plans	23/01/2024
16. Process email id to submit EOI	Mail to circsuperways@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to members making request for the same through email on the Email ID mentioned against Sr. No. 8

Date : 24/11/2023 For **Superways Enterprises Private Limited** Sd/-
Mr. Prashant Jain
Resolution Professional
Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Kopalshar, Thane, Nav Mumbai, Maharashtra-400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN and CIN/ LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70302DL2012PTC229805 PAN: AABCU3968P
2. Address of the registered office	2, Jay House, Bihari Park, Devli Road, Khanpur, New Delhi, Delhi-110062, India
3. URL of website	https://www.uniberatowerscorp.in/
4. Details of place where majority of fixed assets are located	Plot No. GH-16F, Sector 01, Greater Noida West, Uttar Pradesh-201306
5. Installed capacity of main products/ services	Rights for construction and development of residential housing project named "Unibera Towers" comprising of 5 towers.
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	https://www.uniberatowerscorp.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.uniberatowerscorp.in/
10. Last date for receipt of expression of interest	09 December 2023*
11. Date of issue of provisional list of prospective resolution applicants	14 December 2023
12. Last date for submission of objections to provisional list	19 December 2023
13. Date of issue of final list of prospective resolution applicants	29 December 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15. Last date for submission of resolution plans	02 February 2024
16. Process email id to submit Expression of Interest	circ.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench-II under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

Ayazgar Vishwanath Sarma
IBBI/IPA-001/IP-P-01524/2018-2019/12396
AFA: AA1/12396/02/171024/106113 (Valid till 27 October 2024)
Resolution Professional for Unibera Developers Private Limited
Registered Office: Building G3, Flat 301, My Home Viharang, Gopnangli Village, Serlingampally Mandal, Hyderabad, Telangana- 500046
Date : 24 November 2023
Place: Greater Noida, Uttar Pradesh

Rainbow Children's Hospital
RAINBOW CHILDREN'S MEDICARE LIMITED
Corporate Identity Number: L85110TG1998PLC029914
Regd. Office: 8-2-120/103/1, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana, India
Corporate Office: 8-2-619/1A, Daultat Arcade, Karvy Lane, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana | Telephone No.: +91 40 49692244
Website: www.rainbowhospitals.in; E-Mail: companysecretary@rainbowhospitals.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013 (the "Act") read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard - 2 on General Meetings issued by the Institute of Company Secretaries of India and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and 09/2023 dated September 25, 2023, and other relevant circulars issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and other applicable laws, rules and regulations, if any, as amended from time to time (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company is seeking approval from its Shareholders through postal ballot for passing the following special resolution as set out in the Postal Ballot Notice dated October 30, 2023 ("Postal Ballot Notice") by remote e-voting only ("remote e-voting").

Sr. No.	Particulars
1.	Approval for re-appointment of Mr. Aluri Srinivasa Rao (DIN: 00147058), as an Independent Director of the Company for a term of Five (5) years commencing from March 15, 2024.

In compliance with the MCA Circulars, electronic copies of the Postal Ballot Notice has been sent on November 23, 2023 to all the Shareholders whose names appear on the Register of Members/ List of Beneficial Owners as at close of business hours on Friday, November 17, 2023, ("Cut-off date") as received from National Securities Depository Limited ("the NSDL") and Central Depository Services (India) Limited ("the CDSL") (collectively referred to as "Depositories") and whose e-mail ids are registered with the Company/ Depositories.

If you have not registered your email address with the Company/ Depository Participant(s) you may please follow below instructions for registering/ updating your email addresses:

Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by your DP.
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Shareholders may note that the Postal Ballot Notice is also available on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com. Shareholders may download the Postal Ballot Notice from the above mentioned websites.

The Company is pleased to provide its Shareholders the facility to exercise their right to vote on the resolution contained in the Postal Ballot Notice by remote e-voting facility. The detailed procedure of remote e-voting has been provided in the Postal Ballot Notice including the period mentioned below for casting of votes by Shareholders:

Commencement of e-voting	Friday, November 24, 2023 at 9:00 A.M.
End of e-voting	Saturday, December 23, 2023 at 5:00 P.M.

The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Shareholder, they shall not be allowed to change it subsequently or cast the vote again.

The voting rights of the Shareholders shall be in proportion to the paid-up equity shares registered in the name of Shareholder/ Beneficial owner as on the cut-off date. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors ("the Board") of the Company has appointed Mr. K.V.S. Subramanyam (CP No. 4815) failing him Ms. Soumya Dathalathar (CP No. 13199), Practicing Company Secretaries and Designated Partners of M/s BS and Co LLP, Company Secretaries, as Scrutinizer to scrutinise the remote e-voting process in a fair & transparent manner.

The results of remote e-voting will be declared on or before Wednesday i.e. December 27, 2023. The results declared along with the Scrutinizer's Report shall be placed on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com.

The Resolution, if passed by requisite majority, shall be deemed to have been passed on the last date for e-voting i.e., Saturday, December 23, 2023.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send a request at evoting@nsdl.co.in or contact Ms. Prajakta Pawle, NSDL official, at evoting@nsdl.co.in or write at NSDL, 4th floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

For **Rainbow Children's Medicare Limited** Sd/-
Date: November 23, 2023
Place: Hyderabad
Ashish Kapil
Company Secretary and Compliance Officer

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as KURLON LIMITED)
(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@manipal.com

NOTICE
NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings issued by the institute of Company Secretaries of India (including any statutory modification(s), amendment(s) or re-enactment(s) thereof, for the time being in force) read with the General Circulars No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the members of **M/s Kanara Consumer Products Limited** (hereinafter called as "the Company") is being sought for the following resolutions by way of postal ballot through remote e-voting process ("remote e-voting").

Sl. No.	Description of Special Resolution
1.	To Alter the Main objects clause of Memorandum of Association of the Company

Members are hereby informed that:

- The Company has completed the dispatch of postal ballot notice only through email on **Thursday, November 23, 2023**, to those members whose email addresses are registered with the Company/depositories on **November 17, 2023**. Further in accordance with the aforementioned circulars, physical copy of the postal ballot notice along with postal ballot form and pre-paid business reply envelope is not / will not sent to the members. Hence, the members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of NSDL for providing the remote e-voting facility.
- Those members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the notes to postal ballot notice being sent by the **RTA / NSDL**, to cast their votes electronically and also to register their email id with Company / RTA and depositories.
- The remote e-voting shall commence from **9.00 a.m. (IST) on Thursday, November 30, 2023 and end at 5.00 p.m. (IST) on Friday, December 29, 2023**. The remote e-voting module shall be disabled thereafter by NSDL. Once the vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure / instructions for remote e-voting are specified in the notes to the postal ballot notice.
- The cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting is **Friday, November 24, 2023 (cut-off date)**. The members whose name appears in the register of members/ register of beneficial owner of the Company as on cut-off date shall only be entitled to avail the remote e-voting facility.
- The company has appointed **Mr. Deepak Sadhu (Membership No.: 39541) of Deepak Sadhu and Associates, Practicing Company Secretaries** as scrutiner for conducting the postal ballot process.
- In case of any queries, members may refer to the FAQ for shareholders and e-voting user manual for shareholder's available at the download section of www.evoting.nsdl.com or Call on toll free No.: **18001020990 and 1800224430** or send a request to support@purvashare.com.
- The results of the postal ballot shall be declared on or before **Saturday, December 30, 2023** by the chairman of the board of the Company.

For and on behalf of the Board
For **KANARA CONSUMER PRODUCTS LIMITED**
(Formerly Known as Kurlon Limited) Sd/-
Madhusudan K. R.
Chief Financial Officer
Date : 23-11-2023
Place : Bangalore

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FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN and CIN/ LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70102DL2012PTC229805 PAN: AABCJ3968P
2. Address of the registered office	2, Jay House, Bhanar Park, Devli Road, Khanpur, New Delhi- 110062, India
3. URL of website	https://www.uniberatowerscorp.in/
4. Details of place where majority of fixed assets are located	Plot No. GH 16F, Sector-01, Greater Noida West, Uttar Pradesh-201306
5. Installed capacity of main products/ services	Rights for construction and development of residential housing project named 'Unibera Towers' comprising of 5 towers.
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	https://www.uniberatowerscorp.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.uniberatowerscorp.in/
10. Last date for receipt of expression of interest	09 December 2023*
11. Date of issue of provisional list of prospective resolution applicants	14 December 2023
12. Last date for submission of objections to provisional list	19 December 2023
13. Date of issue of final list of prospective resolution applicants	29 December 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15. Last date for submission of resolution plans	02 February 2024
16. Process email ID to submit Expression of interest	corp.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench II under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

Avyay Viswanatha Sarma
IBBI/IPA-001/IP-P/01524/2018-2019/12196
AFA: AA1/2396/02/171024/106113 (Valid till 17 October 2024)
Resolution Professional for Unibera Developers Private Limited
Registered Address: Building 03, Flat 301, My Home Village, Gopangpally Village, Serlingampally Mandal, Hyderabad, Telangana- 500046

Date: 24 November 2023
Place: Greater Noida, Uttar Pradesh

Indiabulls HOUSING FINANCE
INDIABULLS HOUSING FINANCE LIMITED
Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110011
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: http://www.indiabullshomeloans.com

NOTICE
For attention of the Equity Shareholders of the Company
Subj.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ('the Rules') as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ('the Act'), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com.

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.ris@kfinetech.com.

For INDIABULLS HOUSING FINANCE LIMITED
Sd/-
Place : New Delhi
Date : 23.11.2023
Amit Jain
Company Secretary & Compliance Officer

For INDIABULLS HOUSING FINANCE LIMITED
Sd/-
Place : New Delhi
Date : 23.11.2023
Amit Jain
Company Secretary & Compliance Officer

SKYLEAD CHEMICALS LIMITED
CIN: L24110GJ1985PLC008225
Registered Office: Survey No.315, Bhavnagar-Siror Road, Navagam (Kardej), Post, Vartej, Bhavnagar Gujarat 364060 Email Id: skylead@rediffmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the Annual General Meeting of the company will be held at 04:00 P.M. on Friday, 15th December, 2023 through Video Conferencing (VC)/ Other Audio Visual Means (OAVM). The Notice setting out the business to be transacted in AGM together with the Annual Report of the Company for the Financial Year 2022-23 has been sent to the members at their registered email id, those members whose email id is not registered with the company are requested to register by sending request mail to the Company i.e. corp.skylead@gmail.com. Further the copy of notice of AGM is also available on website of Linkstar Infosys Private Limited (agency for providing the Remote e-Voting facility) i.e. https://evotingforibc.com. The requirement of sending physical copy of the notice of the AGM and Annual report to the member have been dispensed with the relevant MCA Circulars.

The Company shall be providing remote E-Voting facility to its members through Linkstar Infosys Private Limited in respect of the business to be transacted at the AGM. The process and the manner of the remote e-voting have been mentioned in the notes of the notice of the AGM and also communicated to the members by Linkstar Infosys Private Limited (E-voting Service Provider), Separately.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. 08th December, 2023 may obtain the login ID and password for remote e-voting by sending a request at info@evotingforibc.com.

The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off date i.e. 08th December, 2023. The Remote e-voting period will commence on 13th December, 2023 (9.00 A.M.) and will conclude on 15th December, 2023 (5.00 P.M.). Thereafter the remote e-voting module shall be disabled by Linkstar Infosys Private Limited. Grievances, if any, regarding e-voting procedure should be addressed to the Mr. Dixit Prajapati, Linkstar Infosys Private Limited, 9C, Vardan Complex, Near Lakshmi Circle, Navrangpura, Ahmedabad-380009, e-mail: info@evotingforibc.com, contact details: 7874 138237. Once a vote on resolution is casted and submitted, the Members shall not be allowed to change it subsequently.

Please note that a person whose name is recorded in the register of beneficial owners maintained by the Company as on cut-off date i.e. 08th December, 2023, shall be entitled to avail the facility of remote e-voting.

Pursuant to Section 91 of the Companies Act, 2013 including rules, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday 09th December, 2023 to Friday 15th December, 2023 (both days inclusive), for the purpose of AGM.

Date: 24/11/2023 For Skylead Chemicals Limited (In CIRP)
Place: Ahmedabad Sd/-
Tejas K Shah
Resolution Professional
IP Reg. No: IBBI/IPA-001/IP-P00089/2017-18/10185 AFA Valid up to: 06.11.2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited CIN: U51909MH1989PC050675 PAN: AA4235416M
2. Address of the registered office	3, 3rd Floor, 14A, Sukhia Building, Cawaji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	3, 3rd Floor, 14A, Sukhia Building, Cawaji Patel Road, Horniman Circle, Fort, Mumbai - 400001.
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two financial years. There are Income Tax carry forward assessed losses and receivables from the debtors. Currently there are no employees/workmen.
7. Number of employees/ workmen	Currently there are no employees/workmen.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to cirpsuperways@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COO Approval)
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023
12. Last date for submission of objections to provisional list	24/12/2023
13. Date of issue of final list of prospective resolution applicants	03/01/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023
15. Last date for submission of resolution plans	23/01/2024
16. Process email id to submit EOI	Mail to cirpsuperways@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time to time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Date: 24/11/2023 Mr. Prashant Jain
Place: Navi Mumbai Resolution Professional of Superways Enterprises Private Limited
Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2.3.9, B/10, Sector 11, Koparkharne, Thane, Navi Mumbai, Maharashtra- 400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Indiabulls HOUSING FINANCE
INDIABULLS HOUSING FINANCE LIMITED
Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110011
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: http://www.indiabullshomeloans.com

NOTICE
For attention of the Equity Shareholders of the Company
Subj.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ('the Rules') as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ('the Act'), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com.

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.ris@kfinetech.com.

For INDIABULLS HOUSING FINANCE LIMITED
Sd/-
Place : New Delhi
Date : 23.11.2023
Amit Jain
Company Secretary & Compliance Officer

KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as KURLON LIMITED)
(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Maniplal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@maniplal.com

NOTICE
NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ('Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (including any statutory modification(s), amendment(s) or re-enactment(s) thereof, for the time being in force) read with the General Circulars No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ('MCA') (hereinafter collectively referred to as 'MCA Circulars'), approval of the members of M/s Kanara Consumer Products Limited (hereinafter called as 'the Company') is being sought for the following resolutions by way of postal ballot through remote e-voting process ('remote e-voting').

Sl. No.	Description of Special Resolution
1.	To Alter the Main objects clause of Memorandum of Association of the Company

Members are hereby informed that:

- The Company has completed the dispatch of postal ballot notice only through email on **Thursday, November 23, 2023**, to those members whose email addresses are registered with the Company/depositories on **November 17, 2023**. Further in accordance with the aforementioned circulars, physical copy of the postal ballot notice along with postal ballot form and pre-paid business reply envelope is not / will not sent to the members. Hence, the members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of NSDL for providing the remote e-voting facility.
- Those members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the notes to postal ballot notice being sent by the RTA / NSDL, to cast their votes electronically and also to register their email id with Company/RTA and depositories.
- The remote e-voting shall commence from **9.00 a.m. (IST) on Thursday, November 30, 2023 and end at 5.00 p.m. (IST) on Friday, December 29, 2023**. The remote e-voting module shall be disabled thereafter by NSDL. Once the vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure / instructions for remote e-voting are specified in the notes to the postal ballot notice.
- The cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting is **Friday, November 24, 2023 (cut-off date)**. The members whose name appears in the register of members/ register of beneficial owner of the Company as on cut-off date shall only be entitled to avail the remote e-voting facility.
- The company has appointed Mr. Deepak Sadhu (Membership No.: 39541) of Deepak Sadhu and Associates, Practicing Company Secretaries as scrutinizor for conducting the postal ballot process.
- In case of any queries, members may refer to the FAQ for shareholders and e-voting user manual for shareholder's available at the download section of www.evoting.nsdl.com or Call on toll free No.: 18001020990 and 1800224430 or send a request to support@purvashare.com.
- The results of the postal ballot shall be declared on or before **Saturday, December 30, 2023** by the chairman of the board of the Company.

For and on behalf of the Board
For KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as Kurlon Limited)
Sd/-
Madhusudan K. R.
Chief Financial Officer

MOTILAL OSWAL
HOME LOANS
Motilal Oswal Home Finance Limited
CIN: U65923MH2013PLC248741
Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025.
E-mail: hiquery@motilalosal.com, Website: www.motilalosal.com
Tel: +91 8291889998; Fax: +91 22 5036 2365;

NOTICE

(A) POSTAL BALLOT:
Notice is hereby given that pursuant to and in compliance with Section 110 read with Section 108 of the Companies Act, 2013 ('the Act'), Companies (Management and Administration) Rules, 2014, and Secretarial Standard on General Meetings ('SS-2') issued by the Institute of Company Secretaries of India (as amended from time to time) and in accordance with the various related guidelines and circulars issued by the Ministry of Corporate Affairs ('MCA Circulars'), the Company is seeking approval of Members of the Company for the Resolutions set out in the Postal Ballot Notice dated November 23, 2023 ('Notice') by means of Postal Ballot, by way of voting through electronic means only ('Remote e-voting').

In compliance with MCA Circulars, the Notice of Postal Ballot has been sent through electronic mode (via e-mail) on November 23, 2023 only to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Company / Depositories as on Cut-off date i.e. Friday, November 17, 2023 and whose e-mail IDs were registered with the Company / Depositories. In accordance with the MCA Circulars, hard copy of Postal Ballot Notice along with Postal Ballot Form and pre-paid business envelope are not being sent to the Members for this Postal Ballot and Members are required to communicate their assent or dissent through the Remote e-voting only. The Members holding shares in demat / physical mode and who have not updated their e-mail IDs with the Company are requested to update their e-mail IDs as per the instructions given in the Notice.

The Notice is also available on the website of the Company at www.motilalosal.com and on the website of the Link Intime India Private Limited ('LIPL') at <https://instavote.linkintime.co.in>

(B) REMOTE E-VOTING:
Pursuant to the provisions of Section 108 of the Companies Act, 2013 ('the Act') read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time), the Company is pleased to provide to its Members, the facility to cast their vote by e-voting on the resolutions set forth in the Notice. The Company has engaged the services of LIPL to provide Remote e-voting facility.

The voting rights of the Members shall be reckoned on the shares registered in the names of the Members / Beneficial Owners as on Cut-off date i.e. Friday, November 17, 2023 and a person who is not a Member as on the Cut-off date should treat this Notice for information purposes only.

The Remote e-voting period commences from **9.00 a.m. (IST) on Monday, November 27, 2023 and ends at 5.00 p.m. (IST) on Tuesday, December 26, 2023**. The e-voting shall not be allowed beyond the said time and date and once the vote(s) on the resolutions are cast by a Member, the Member will not be allowed to change it subsequently.

The Board of the Company has appointed Mr. Umashankar K. Hegde, Practicing Company Secretary, as the Scrutinizer for conducting the Postal Ballot process through Remote e-voting in a fair and transparent manner.

The result of the voting will be announced by **Thursday, December 28, 2023** at the Registered Office of the Company and the resolutions, if approved with requisite majority, shall be deemed to have been passed on the last date specified for the Remote e-voting i.e. **Tuesday, December 26, 2023**.

The voting result along with Scrutinizer's Report shall be placed on the website of the Company i.e. www.motilalosal.com and on the website of the LIPL at <https://instavote.linkintime.co.in> and shall also be displayed on the Notice Board of the Company.

In the event of any grievance relating to Remote e-voting, the Members/Beneficial Owners may contact the following:
Mr. Rajiv Ranjan, AVP, LIPL, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083; Helpdesk: 022 49186000 / 49186175; E-mail to enotices@linkintime.co.in

For Motilal Oswal Home Finance Limited
Sd/-
Ritin Mawani
Company Secretary & Compliance Officer
(ACS: 50900)
Place: Mumbai
Date: November 23, 2023

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
Regional Director, Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Vineet Securities Private Limited having its registered office at PLOT NO.: 311 SECOND FLOOR, ASHOKA ENCLAVE EXT-III FARIDABAD HR 121003 IN

.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 14th October, 2023 to enable the company to change its Registered Office from 'State of Haryana' to 'NCT of Delhi'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director at the address B-2 Wing, 2nd Floor, Pariyavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"PLOT NO.: 311 SECOND FLOOR, ASHOKA ENCLAVE EXT-III FARIDABAD HR 121003IN"
For and on behalf of the Applicant
Vineet Securities Private Limited
Sd/-
Jyoti Jindal
Director
DIN: 00067070
Date: 18.11.2023
Place: Haryana

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
Regional Director, Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Indian Portfolio Limited having its registered office at Plot No.: 311 Second Floor, Ashoka Enclave Ext -III Faridabad, HR 121003 IN

.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 06th October, 2023 to enable the company to change its Registered Office from 'State of Haryana' to 'NCT of Delhi'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director at the address B-2 Wing, 2nd Floor, Pariyavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"Plot No.: 311 Second Floor, Ashoka Enclave Ext -III, Faridabad, HR 121003"
For and on behalf of the Applicant
Indian Portfolio Limited
Sd/-
Jyoti Jindal
Director
DIN: 08539619
Date: 18.11.2023
Place: Haryana

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
Regional Director, Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Genesis Comtrade Private Limited having its registered office at PLOT NO.: 311 SECOND FLOOR, ASHOKA ENCLAVE EXT-III FARIDABAD HR 121003 IN

.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 06th October, 2023 to enable the company to change its Registered Office from 'State of Haryana' to 'NCT of Delhi'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director at the address B-2 Wing, 2nd Floor, Pariyavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

PLOT NO.: 311 SECOND FLOOR, ASHOKA ENCLAVE EXT-III FARIDABAD HR 121003
For and on behalf of the Applicant
Genesis Comtrade Private Limited
Sd/-
Jyoti Jindal
Director
DIN: 08539619
Date: 18.11.2023
Place: Haryana

उपरोक्त राज्य औद्योगिक विकास प्राधिकरण
उपरोक्त राज्य औद्योगिक विकास प्राधिकरण
निगम सार्व-द्वितीय, इन्वेंचुअरन्स, कलना, विल-गोमकुन्दनगर

ई-निविदा सूचना

एल्ट्रादा सूचित किया जाता है कि प्राधिकरण के निम्न कार्य हेतु सरकारी विभागों/सार्वजनिक उपकरणों/निगमों/प्राधिकरणों/परिचालकों/नगर निकायों में अर्ह भूमि में पंजीकृत फर्मा/टेकदारों से ई-निविदा आमंत्रित की जाती है। ई-निविदा के माध्यम से आमंत्रित की जाने वाली निविदा सम्बन्धी विवरण निम्नवत है:-

क्र.	कार्य का नाम	ई-निविदा प्रक्रार	अर्ह की शर्त (लक्ष्य %)
1.	Construction of Public Toilet at I.A. EPIP, Kasna Distt. G.B. Nagar.	अर्हकालीन	30.17
2.	Construction of Public Toilet at I.A. Site-5, Kasna Distt. G.B. Nagar.	अर्हकालीन	30.17
3.	Construction of Public Toilet at I.A. Surajpur Site-B & C, Distt. G.B. Nagar.	अर्हकालीन	60.35
4.	Maintenance of Boundary wall at I.A. EPIP, Kasna, Distt. G.B. Nagar.	अर्हकालीन	58.86
5.	Construction of 2 Nos. Entry gate at I.A. Surajpur Site-B & C, Distt. G.B. Nagar.	पूर्वकालीन	54.74
6.	Construction of 2 Nos. Entry gate at I.A. Surajpur Site-5, Distt. G.B. Nagar.	पूर्वकालीन	54.74

उपरोक्त अर्हकालीन निविदायें दिनांक 28.11.2023 को पूर्वाह्न 11:00 बजे से दिनांक 06.12.2023 को अपराह्न 5:00 बजे तक आमंत्रित की जा सकती हैं, प्राय ई-निविदाओं को दिनांक 06.12.2023 को पूर्वाह्न 11:00 बजे या इसके पश्चात् खोला जायेगा। निविदादाताओं द्वारा आमंत्रित किए गये समस्त सहाय प्रश्नों की मूल प्रतियाँ तक अर्हकालीन रूप से दिनांक 07.12.2023 को सायं 5:00 बजे तक कार्यालय में प्राप्त करना अनिवार्य है अन्यथा निविदा को Consider नहीं किया जायेगा।

उपरोक्त पूर्वकालीन निविदायें दिनांक 28.11.2023 को पूर्वाह्न 11:00 बजे से दिनांक 18.12.2023 को अपराह्न 5:00 बजे तक आमंत्रित की जा सकती हैं, प्राय ई-निविदाओं को दिनांक 19.12.2023 को पूर्वाह्न 11:00 बजे या इसके पश्चात् खोला जायेगा। निविदादाताओं द्वारा आमंत्रित किए गये समस्त सहाय प्रश्नों की मूल प्रतियाँ तक अर्हकालीन रूप से दिनांक 20.12.2023 को सायं 5:00 बजे तक कार्यालय में प्राप्त करना अनिवार्य है अन्यथा निविदा को Consider नहीं किया जायेगा।

नोट- निविदा सम्बन्धी विवरण जानकारों के website: www.upside.com पर स्थित ई-सिक एवं यूटीएलसी की website: www.etender.up.nic.in पर देखी जा सकती है।
वर्तित प्राधिकरण (संविदा), उपरोक्त राज्य औद्योगिक विकास प्राधिकरण, कलना नौमकुन्दनगर

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Indiabulls HOUSING FINANCE
INDIABULLS HOUSING FINANCE LIMITED
Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110011
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: http://www.indiabullshomeloans.com

NOTICE
For attention of the Equity Shareholders of the Company
Subj.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ('the Rules') as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ('the Act'), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com.

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring



INDIABULLS HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001

For attention of the Equity shareholders of the Company Sub.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 (the Rules)

The Rules and Section 124(6) of the Companies Act, 2013 (the Act), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more...

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company...

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032.Toll Free:1800-309-4001, e-mail: einward.nis@kfintech.com.

For INDIABULLS HOUSING FINANCE LIMITED

Place : New Delhi Date : 23.11.2023 Sd/- Amit Jain Company Secretary & Compliance Officer

FORM NO. INC-25A Advertisement to be published in the newspaper for conversion of public company into private company Before the Regional Director, Ministry of Corporate Affairs, Western Region

In the matter of the Companies Act, 2013, section 14 of the Companies Act, 2013 and rule 41 of the Companies (Incorporation Rules), 2014

For an on behalf of the Applicant Sd/ Mohammed Irfan Director DIN: 07460408

WESTERN RAILWAY TRD WORK Sr. Divisional Electrical Engineer (Sub). Western Railway, Mumbai Central, Mumbai - 400 008 invites e-Tender No. : WR-MMCTOESUB (ESOT)/17/2023 (RT).

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT GREATER NOIDA, UTTAR PRADESH

SKYLEAD CHEMICALS LIMITED CINCIN: L24110GJ1985PLC008225 Registered Office: Survey No.315, Bhavnagar-Sihor Road, Navagam (Kardej), Post. Vartej, Bhavnagar Gujarat 364050 Email Id: skylead@rediffmail.com

AXITA COTTON LIMITED CINCIN: L17200GJ2013PLC076059 Registered Office: Survey No. 324 357 358, Kadi, Thol Road, Borisana, Kadi, Mahesana - 382715, Gujarat, India.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI

MOTILAL OSWAL HOME FINANCE LIMITED CINCIN: U65923MH2013PLC248741 Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025.

Rainbow Children's Hospital RAINBOW CHILDREN'S MEDICARE LIMITED Corporate Identity Number: L85110TG1998PLC029914

NOTICE (A) POSTAL BALLOT: Notice is hereby given that pursuant to and in compliance with Section 110 read with Section 108 of the Companies Act, 2013

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013

NOTICE NOTICE OF POSTAL BALLOT & REMOTE E-VOTING NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014

For Motilal Oswal Home Finance Limited Sd/- Ritin Mawani Company Secretary & Compliance Officer (ACS: 50900)

For and on behalf of the Board For KANARA CONSUMER PRODUCTS LIMITED (Formerly Known as Kurlon Limited) Sd/- Madhusudan K. R. Chief Financial Officer

For Rainbow Children's Medicare Limited Sd/- Ashish Kapil Company Secretary and Compliance Officer

THE BUSINESS DAILY FOR DAILY BUSINESS. FINANCIAL EXPRESS

SKYLEAD CHEMICALS LIMITED

CIN: L24110GJ1985PLC008225

Registered Office: Survey No.315, Bhavnagar-Shih Road, Navagam (Kardej), Post. Vartej, Bhavnagar Gujarat 384080 Email Id: skylead@rediffmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the Annual General Meeting of the company will be held at 04:00 P.M. on **Friday, 15th December, 2023** through Video Conferencing (VC)/ Other Audio Visual Means (OAVM). The Notice setting out the business to be transacted in AGM together with the Annual Report of the Company for the Financial Year 2022-23 has been sent to the members at their registered email id, those members whose email id is not registered with the company are requested to register by sending request mail to the Company i.e. corp.skylead@gmail.com. Further the copy of notice of AGM is also available on website of Linkstar Infosys Private Limited (agency for providing the Remote e-Voting facility) i.e. <https://evotingforbc.com>. The requirement of sending physical copy of the notice of the AGM and Annual report to the member have been dispensed with the relevant MCA Circulars.

The Company shall be providing remote E-Voting facility to its members through Linkstar Infosys Private Limited in respect of the business to be transacted at the AGM. The process and the manner of the remote e-voting have been mentioned in the notes of the notice of the AGM and also communicated to the members by Linkstar Infosys Private Limited (E-Voting Service Provider), Separately.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. **08th December, 2023** may obtain the login ID and password for remote e-voting by sending a request at info@evotingforbc.com.

The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off date i.e. **08th December, 2023**. The Remote e-voting will commence on **13th December, 2023 (9.00 A.M.)** and will conclude on **15th December, 2023 (5.00 P.M.)**. Thereafter the remote e-voting module shall be disabled by Linkstar Infosys Private Limited. Grievances, if any, regarding e-voting procedure should be addressed to the Mr. Dixit Prajapati, Linkstar Infosys Private Limited, 9C, Vardan Complex, Near Lakshmi Circle, Navrangpura, Ahmedabad-380009, e-mail: info@evotingforbc.com, contact details: 7874138237. Once a vote on resolution is casted and submitted, the Members shall not be allowed to change it subsequently.

Please note that a person whose name is recorded in the register of beneficial owners maintained by the Company as on cut-off date i.e. **08th December, 2023**, shall be entitled to avail the facility of remote e-voting.

Pursuant to Section 91 of the Companies Act, 2013 including rules, the Register of Members and Share Transfer Book of the Company will remain closed from **Saturday 09th December, 2023 to Friday 15th December, 2023 (both days inclusive)**, for the purpose of AGM.

Date: 24/11/2023 For Skylead Chemicals Limited (In CIRP)
Place: Ahmedabad Sd/-
Tejas K Shah Resolution Professional
IP Reg. No: IBB/IIPA-001/1P-P00089/2017-18/10185 AFA Valid up to: 06.11.2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNIBERA DEVELOPERS PRIVATE LIMITED

OPERATING IN REAL ESTATE ACTIVITIES IN GREATER Noida, UTTAR PRADESH (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	UNIBERA DEVELOPERS PRIVATE LIMITED CIN: U70102DL2012PTC229805 PAN: AAUC3968P
2. Address of the registered office	2, Jay House, Bihari Park, Devi Road, Khanpur, New Delhi, Delhi-110062, India
3. URL of website	https://www.uniberastowerscorp.in/
4. Details of place where majority of fixed assets are located	Plot No. GH-16F, Sector-01, Greater Noida West, Uttar Pradesh-201306
5. Installed capacity of main products/ services	Rights for construction and development of residential housing project named 'Unibera Towers' comprising of 5 towers.
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	https://www.uniberastowerscorp.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.uniberastowerscorp.in/
10. Last date for receipt of expression of interest	09 December 2023*
11. Date of issue of provisional list of prospective resolution applicants	14 December 2023
12. Last date for submission of objections to provisional list	19 December 2023
13. Date of issue of final list of prospective resolution applicants	29 December 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 January 2024
15. Last date for submission of resolution plans	02 February 2024
16. Process email ID to submit Expression of Interest	corp.unibera@gmail.com

*The submission of expression of interest and the timelines for the same as mentioned above remain subject to extension of time beyond the period of 330 days for the completion of the CIRP of the Corporate Debtor by the Hon'ble National Company Law Tribunal, New Delhi Bench II under the Insolvency and Bankruptcy Code, 2016, and the accompanying Regulations thereunder.

Authorised Signatory: Anayagi Viswananda Sharma
IBBI/IPA-001/IP-23/2524/2018-2019/12386
AFA: AAL/12396/02/171024/106115 (Valid till 31 October 2024)
Resolution Professional for Unibera Developers Private Limited
Registered Address: Building 03, Flat 301, 'My Home Village, Gopanpally Village, Setaingampally Manak, Hyderabad, Telangana-500046
Date: 24 November 2023
Place: Greater Noida, Uttar Pradesh

WESTERN RAILWAY TRD WORK

Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central, Mumbai - 400 008 invites : e-Tender No. : **WR-MNCTOESUB (ESOT)/17/2023 (RT)**, Name of the work: TRD work in connection with re-construction of Gokhale ROB at Andheri (south) in Churchgate-Virar section. **Estimated cost of work : ₹ 53,12,834/-, Bid Security : ₹ 1,06,300/-, Date & Time of submission:** Not later than 15.00 hrs. of 22.12.2023 in the prescribed manner. **Date & Time of opening :** The tender will be opened at above mentioned office on date 22.12.2023 at 15.30 hrs. **Website particulars:** The tender can be viewed and submitted through website www.ireps.gov.in 0876
Like us on : [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

For Advertising in TENDER PAGES Contact JITENDRA PATIL

Mobile No. : **9029012015**
Landline No. : **67440215**

FORM NO. INC-25A

Advertisement to be published in the newspaper for conversion of public company into private company Before the Regional Director, Ministry of Corporate Affairs Western Region

In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of M/s Euronet Industries Limited having its registered office at 425 Fourth Floor Laxmi Business Park Laxmi Ind. Estate New Link Road Andheri West, Mumbai, Maharashtra, India. 400053. Applicant.

Notice is hereby given to the public that the Company intending to make an application to the Central Government under section 14 of the Companies Act 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of special resolution passed at the Extra Ordinary General Meeting held on 23rd November 2023 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director (Western Region) Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra) within 14 days from the date of the publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Address: 425 Fourth Floor Laxmi Business Park Laxmi Ind. Estate New Link Road Andheri West, Mumbai, Maharashtra, India, 400053.

For an on behalf of the Applicant Sd/-
Mohammed Irfan Director
Date: 24.11.2023 Place: Mumbai DIN: 07406408

Indiabulls HOUSING FINANCE

INDIABULLS HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: home loans@indiabulls.com, Tel: 011-43532950, Fax: 011-43532947, Website: <http://www.indiabullshomeloans.com>

NOTICE

For attention of the Equity shareholders of the Company Subj.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ("the Rules") as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ("the Act"), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before February 17, 2024.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: www.indiabullshomeloans.com.

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form, February 17, 2024 the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramuda, Hyderabad-500 032. Toll Free: 1800-309-4001, e-mail: einward.ris@kfinetech.com.

For IINDIABULLS HOUSING FINANCE LIMITED Sd/-
Place : New Delhi Armit Jain
Date : 23.11.2023 Company Secretary & Compliance Officer

MOTILAL OSWAL HOME FINANCE

Motilal Oswal Home Finance Limited

CIN: U65923MH2013PLC248741
Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025.
E-mail: hfquery@motilaloswal.com, Website: www.motilaloswal.com
Tel: +91 8291888989; Fax: +91 22 5036 2365.

NOTICE

(A) POSTAL BALLOT:

Notice is hereby given that pursuant to and in compliance with Section 110 read with Section 108 of the Companies Act, 2013 ("the Act"), Companies (Management and Administration) Rules, 2014, and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India (as amended from time to time) and in accordance with the various related guidelines and circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company is seeking approval of Members of the Company for the Resolutions set out in the Postal Ballot Notice dated November 23, 2023 ("Notice") by means of Postal Ballot, by way of voting through electronic means only ("Remote e-voting").

In compliance with MCA Circulars, the Notice of Postal Ballot has been sent through electronic mode (via e-mail) on November 23, 2023 only to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Company / Depositories as on Cut-off date i.e. Friday, November 17, 2023 and whose e-mail IDs were registered with the Company / Depositories. In accordance with the MCA Circulars, hard copy of Postal Ballot Notice along with Postal Ballot Form and pre-paid business envelope are not being sent to the Members for this Postal Ballot and Members are required to communicate their dissent or dissent through the Remote e-voting only. The Members holding shares in demat / physical mode and who have not updated their e-mail IDs with the Company are requested to update their e-mail IDs as per the instructions given in the Notice.

The Notice is also available on the website of the Company at www.motilaloswal.com and on the website of the Link Intime India Private Limited ("LIPL") at <https://instavote.linkintime.co.in>

(B) REMOTE E-VOTING:

Pursuant to the provisions of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time), the Company is pleased to provide to its Members, the facility to cast their vote by e-voting on the resolutions set forth in the Notice. The Company has engaged the services of LIPL to provide Remote e-voting facility.

The voting rights of the Members shall be reckoned on the shares registered in the names of the Members / Beneficial Owners as on Cut-off date i.e. Friday, November 17, 2023 and a person who is not a Member as on the Cut-off date should treat this Notice for information purposes only.

The Remote e-voting period commences from 9.00 a.m. (IST) on Monday, November 27, 2023 and ends at 5.00 p.m. (IST) on Tuesday, December 26, 2023. The e-voting shall not be allowed beyond the said time and date and once the vote(s) on the resolutions are cast by a Member, the Member will not be allowed to change it subsequently.

The Board of the Company has appointed Mr. Umashankar K. Hegde, Practicing Company Secretary, as the Scrutinizer for conducting the Postal Ballot process through Remote e-voting in a fair and transparent manner.

The result of the voting will be announced by Thursday, December 28, 2023 at the Registered Office of the Company and the resolutions, if approved with requisite majority, shall be deemed to have been passed on the last date specified for the Remote e-voting i.e. Tuesday, December 26, 2023.

The voting result along with Scrutinizer's Report shall be placed on the website of the Company i.e. www.motilaloswal.com and on the website of the LIPL at <https://instavote.linkintime.co.in> and shall also be displayed on the Notice Board of the Company.

In the event of any grievance relating to Remote e-voting, the Members/Beneficial Owners may contact the following:
Mr. Rajiv Ranjan, AVP, LIPL, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083; Helpdesk: 022 49186000 / 49186175; E-mail to enotices@linkintime.co.in.

For Motilal Oswal Home Finance Limited Sd/-
Ritin Mawani
Company Secretary & Compliance Officer (ACS: 50900)

Place: Mumbai Date: November 23, 2023

KANARA CONSUMER PRODUCTS LIMITED (Formerly Known as KURLON LIMITED)

(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@manipal.com

NOTICE

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given that pursuant to section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings issued by the institute of Company Secretaries of India (including any statutory modification(s), amendment(s) or re-enactment(s) thereof, for the time being in force) read with the General Circulars No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the members of M/s Kanara Consumer Products Limited (hereinafter called as "the Company") is being sought for the following resolutions by way of postal ballot through remote e-voting process ("remote e-voting").

Sl. No.	Description of Special Resolution
1.	To Alter the Main objects clause of Memorandum of Association of the Company

Members are hereby informed that:

- The Company has completed the dispatch of postal ballot notice only through email on **Thursday, November 23, 2023**, to those members whose email addresses are registered with the Company/depositories on **November 17, 2023**. Further in accordance with the aforesaid circulars, physical copy of the postal ballot notice along with postal ballot form and pre-paid business reply envelop is not / will not sent to the members. Hence, the members are required to communicate their dissent or dissent through the remote e-voting system. The Company has engaged the services of NSDL for providing the remote e-voting facility.
- Those members, whose email addresses are not registered, are requested to refer to the procedure mentioned in the notes to postal ballot notice being sent by the RTA / NSDL, to cast their votes electronically and also to register their email id with Company / RTA and depositories.
- The remote e-voting shall commence from 9.00 a.m. (IST) on Thursday, November 30, 2023 and end at 5.00 p.m. (IST) on Friday, December 29, 2023. The remote e-voting module shall be disabled thereafter by NSDL. Once the vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure / instructions for remote e-voting are specified in the notes to the postal ballot notice.
- The cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting is Friday, November 24, 2023 (cut-off date). The members whose name appears in the register of members' register of beneficial owner of the Company as on cut-off date shall only be entitled to avail the remote e-voting facility.
- The company has appointed Mr. Deepak Sadhu (Members No.: 39541) of Deepak Sadhu and Associates, Practicing Company Secretaries as scrutiner for conducting the postal ballot process.
- In case of any queries, members may refer to the FAQ for shareholders and e-voting user manual for shareholder's available at the download section of www.evoting.nsdl.com or Call on toll free No.: 18001020990 and 1800224430 or send a request to support@punvashare.com.
- The results of the postal ballot shall be declared on or before Saturday, December 30, 2023 by the chairman of the board of the Company.

For and on behalf of the Board For KANARA CONSUMER PRODUCTS LIMITED (Formerly Known as Kurlon Limited) Sd/-
Madhusudan K. R. Chief Financial Officer
Date : 23.11.2023 Place : Bangalore

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPERWAYS ENTERPRISES PRIVATE LIMITED

ENGAGED IN TRADING OF IRON AND STEEL PRODUCTS AT MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Superways Enterprises Private Limited CIN: U51909MH1989PCT050675 PAN: AAACS5416M
2. Address of the registered office	1, 3rd Floor, LAA, Sukhla Building, Cawsaji Patel Road, Horniman Circle, Fort, Mumbai - 400001
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1, 3rd Floor, LAA, Sukhla Building, Cawsaji Patel Road, Horniman Circle, Fort, Mumbai - 400001
5. Installed capacity of main products/ services	Company was engaged in iron and steel trading business.
6. Quantity and value of main products/ services sold in last financial year	There is no business operation in the Company in the last two Financial Years. There are Income Tax carry forward assessed losses and recoverables from the debtors.
7. Number of employees/ workmen	Currently there are no employees/workmen.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to cirpsuperways@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10. Last date for receipt of expression of interest	09/12/2023 (Extended from 24/11/2023 with COA Approval)
11. Date of issue of provisional list of prospective resolution applicants	19/12/2023
12. Last date for submission of objections to provisional list	24/12/2023
13. Date of issue of final list of prospective resolution applicants	03/01/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/12/2023
15. Last date for submission of resolution plans	23/01/2024
16. Process email ID to submit EOI	Mail to cirpsuperways@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8.

Date: 24/11/2023 Resolution Professional of Superways Enterprises Private Limited
Place: Navi Mumbai Regd. Add: B501, Shanti Heights, Plot No. 2.3.9. B/10, Sector 11, Koparkhane, Thane, Navi Mumbai, Maharashtra-400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

Mr. Prashant Jain
Sd/-
Place: Navi Mumbai
Regd. Add: B501, Shanti Heights, Plot No. 2.3.9. B/10, Sector 11, Koparkhane, Thane, Navi Mumbai, Maharashtra-400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

RAINBOW CHILDREN'S HOSPITAL

RAINBOW CHILDREN'S MEDICARE LIMITED

Corporate Identity Number: L851107G1998PLC029914
Regd. Office: 8-2-120/1031, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana.
Corporate Office: 8-2-619/1A, Daulet Arcade, Kary Lane, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana | Telephone No.: +91 40 49692244
Website: www.rainbowhospitals.in; E-Mail: companysecretary@rainbowhospitals.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given to the shareholders of Rainbow Children's Medicare Limited ("the Company") that, pursuant to the provisions of Section 108, 110 of the Companies Act, 2013 ("the Act") read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard-2 on General Meetings issued by the Institute of Company Secretaries of India and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and 09/2023 dated September 25, 2023, and other relevant circulars issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and other applicable laws, rules and regulations, if any, as amended from time to time (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company is seeking approval from its Shareholders through postal ballot for passing the following special resolution as set out in the Postal Ballot Notice dated October 30, 2023 ("Postal Ballot Notice") by remote e-voting only ("remote e-voting").

Sr. No.	Particulars
1.	Approval for re-appointment of Mr. Aluri Srinivasa Rao (DIN: 00147058), as an Independent Director of the Company for a term of Five (5) years commencing from March 15, 2024.

In compliance with the MCA Circulars, electronic copies of the Postal Ballot Notice has been sent on November 23, 2023 to all the Shareholders whose names appear on the Register of Members' List of Beneficial Owners as at close of Business hours on Friday, November 17, 2023 ("Cut-off date") as received from National Securities Depository Limited ("the NSDL") and Central Depository Services (India) Limited ("the CDSL") (collectively referred to as "Depositories") and whose e-mail ids are registered with the Company/Depositories.

If you have not registered your email address with the Company/ Depository Participant(s) you may please follow below instructions for registering/ updating your email addresses:

Demat Holding	Particulars
Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by your DP.

Shareholders may note that the Postal Ballot Notice is also available on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com. Shareholders may download the Postal Ballot Notice from the above mentioned websites.

The Company is pleased to provide its Shareholders the facility to exercise their right to vote on the resolution contained in the Postal Ballot Notice by remote e-voting facility. The Company has engaged the services of NSDL as the agency to provide e-voting facility. The detailed procedure of remote e-voting has been provided in the Postal Ballot Notice including the period mentioned below for casting of votes by Shareholders:

Commencement of e-voting	End of e-voting
Friday, November 24, 2023 at 9:00 A.M.	Saturday, December 23, 2023 at 5:00 P.M.

The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Shareholder, they shall not be allowed to change it subsequently or cast the vote again.

The voting rights of the Shareholders shall be in proportion to the paid-up equity shares registered in the name of Shareholder/ Beneficial owner as on the cut-off date. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors ("the Board") of the Company has appointed Mr. K.V.S. Subramanyam (CP No. 4815) failing him Ms. Soumya Dharshini (CP No. 13199), Practicing Company Secretaries and Designated Partners of M/s BS and CO LLP, Company Secretaries, as Scrutinizer to scrutinise the remote e-voting process in a fair & transparent manner.

The results of remote e-voting will be declared on or before Wednesday i.e., December 27, 2023. The results declared along with the Scrutinizer's Report shall be placed on the Company's website at www.rainbowhospitals.in and websites of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com also on the website of NSDL at www.evoting.nsdl.com.

The Resolution, if passed by requisite majority, shall be deemed to have been passed on the last date for e-voting i.e., Saturday, December 23, 2023.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send a request at evoting@nsdl.co.in or contact Ms. Prajakta Pawle, NSDL official, at evoting@nsdl.co.in or write at NSDL, 4th floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

For Rainbow Children's Medicare Limited Sd/-
Date: November 23, 2023 Place: Hyderabad Ashish Kapil
Company Secretary and Compliance Officer

AXITA COTTON LIMITED

CIN: L17200GJ2013PLC076059
Registered Office: Survey No. 324 357 358, Kadi, Thol Road, Borisana, Kadi, Mahesana - 382715, Gujarat, India. Telephone: +91-6358747514 | Email: cs@axitacotton.com | Website: www.axitacotton.com

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING OF THE COMPANY AND E-VOTING

NOTICE is hereby given that the Extra Ordinary General Meeting ("EOGM") of Members of Axita Cotton Limited will be held on Saturday, December 16, 2023 at 04:00 p.m. IST through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the Business as set out in the notice of EOGM. The venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Survey No. 324, 357, 358, Kadi - Thol Road, Borisana, Kadi, Mahesana - 382715, Gujarat, India.

The Government of India, Ministry of Corporate Affairs has allowed conducting the General Meeting ("Meeting") through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), and dispensed the personal presence of the members at the meeting. Accordingly, the Ministry of Corporate Affairs issued the General Circular No. 14/2020 dated April 8, 2020, the General Circular No. 17/2020 dated April 13, 2020, the General Circular No. 11/2022 dated December 28, 2022 and General Circular No. 09/2023 dated September 25, 2023 prescribing the procedures and manner of conducting the Extra Ordinary General Meeting through VC/OAVM. In terms of the said circulars, the Extra Ordinary General Meeting (EOGM) of the members will be held through VC/OAVM. Hence, members can attend and participate in the EOGM through VC/OAVM only. The Notice of EOGM along with Explanatory Statement have been sent through electronic mode only to those Members whose email addresses are registered with the Company/ Depositories. Member may note that the Notice of EOGM and Explanatory Statement have been uploaded on the website of the Company at www.axitacotton.com, website of BSE Limited at www.bseindia.com, National Stock Exchange Limited website at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com.

Members holding shares in dematerialized mode, physical mode and Members who have not registered their email address will be able to cast their vote electronically on the business as set forth in the Notice of the EOGM either remotely (during remote e-voting period) or during the EOGM as per the manner provided in the Notice of EOGM to Members. Further, Stakeholders take note that, Notice convening EOGM has been dispatched to the Shareholders on their registered mail ids, in case of non receipt of Notice due to incorrect mail id registered or any other reason, notice convening EGM is also available on the website of the Company at www.axitacotton.com, website of BSE Limited at www.bseindia.com, National Stock Exchange Limited website at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com.

In light of the MCA Circulars, the shareholders (whether holding equity shares in Demat form or physical form and who have not submitted their email addresses and in consequence to whom the Notice of EOGM and Explanatory Statement could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:

- In case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of Aadhar Card), AADHAR (self-attested scanned copy of Aadhar Card) by E-mail to cs@axitacotton.com
- In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit Beneficiary ID), Name, client master copy or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to cs@axitacotton.com
- Alternatively, shareholder/members may send a request to evoting@nsdl.co.in for procuring user id and password for e-voting by providing above mentioned documents.

There being no physical shareholders in the Company, the Register of Members and Share Transfer Books of the Company is not closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Friday, December 08, 2023 ("Cut-off Date"), shall only be entitled to avail the facility of remote e-voting as well as e-voting on the Extra Ordinary General Meeting.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting and e-voting during the EOGM to its Members in respect of the business to be transacted at the EOGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means.

The remote e-voting will commence on 09:00 A.M. on Wednesday, December 13, 2023 and will end on 05:00 P.M. on Friday, December 15, 2023. During this period, the Members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of e-voting shall be made available at the EOGM; and c) the members who have cast their vote by remote e-voting prior to the EOGM may also attend the EOGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting/ e-voting is provided in the Notice of the Extra Ordinary General Meeting.

Any person, who acquires shares of the Company and become Member of the Company after dispatch of the Notice of EOGM and holding shares as on the cut-off date i.e. Friday, December 08, 2023, are requested to refer to the Notice of EOGM, available